BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 97 OF 2021 (SZ)

IN THE MATTER OF:

Ravula Lingaswamy, Yadadri Bhuvanagiri District and Ors. .... Applicant(s)

Versus

Union of India, rep by its Secretary, MoEF New Delhi & Ors. .... Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R3)

RUNNING INDEX

Place: **Hyderabad.**

Date: **07-12-2022.**

REPORT DATED 07.12.2022 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA NO.97 OF 2021 FILED BY SRI RAVULA LINGA SWAMY, S/O. YADAIAH AND OTHERS OF ANTHAMMAGUDEM VILLAGE, POCHAMPALLY MANDAL, YADADRI BHUVANAGIRI DISTRICT.

It is to submit that, Sri Ravula Linga Swamy, S/o. Yadaiah and Others of Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District filed an O.A.No. 97 of 2021 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai alleging pollution problems being caused by M/s. Hazelo Lab Pvt Ltd., Sy.Nos. 240, 242, 247, 248 & 249, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

The Hon'ble NGT vide Order dated 03.03.2022 directed the CPCB, RD, Chennai to inspect M/s. Hazelo Labs Pvt Ltd., Ankannamgudem, Pochampally (M), Yadadri-Bhuvanagiri District and submit a factual report.

Accordingly, the team from CPCB, Chennai inspected the unit during March 23-24, 2022 and collected samples from ETP, ground water & soil samples in & around the unit, ambient air and VOCs from the source as well as fugitive. The CPCB, RD, Chennai submitted its report before the Hon'ble NGT on 01.09.2022. Further, the CPCB vide letter dt.19.09.2022 issued certain directions to the TSPCB **(Annexure – I).**

Subsequently, the Hon'ble NGT (SZ), Chennai in its order dt.31.10.2022 directed, Telangana State Pollution Control Board (TSPCB) to implement the directions given by CPCB and to ensure that these industries maintain the Ambient Air Quality (AAQ) and have adequate control to achieve the ZLD.

In this regard, the status of compliance of CPCB directions issued vide letter dt.19.09.2022 are as follows:

S.No.	Directions issued by the CPCB to TSPCB vide order dt.19.09.2022.	Status of Compliance
1.	Telangana State Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt Ltd and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance & VOC emission and achievement of ZLD.	The Board reviewed M/s. Hazelo Labs Pvt Ltd and other seven pharmaceutical industries located in the area before the Board's Task Force Committee meeting held on 03.12.2022. Based on the recommendations of the committee, the Board issued certain directions to these industries including directions to submit time bound action plan for decontamination of soil, control of odour nuisance & VOC emission and achievement of ZLD. **(Annexure – II to IX).**
2.	TSPCB shall periodically review implementation of the action plan of all the units & regularly monitor VOCs in ambient air to ensure the effective implementation.	The Board will review the action plans submitted by the industries and also regularly monitor the VOCs in the area to ensure the effective implementation.
3.	TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil; if any, and to	The Board vide mail dt.07.12.2022 requested the Professor Jayashankar Telangana

	provide the suitable remediation measures for effective crop growth.	State Agricultural University Rajendranagar, Hyderabad Telangana to submit the proposals along with financial estimates, time lines and conditions within one week to carryout study on remediation measures in the villages of Dothigudem, Yellagiri. **(Annexure – X).**
4.	TSPCB shall further direct M/s. Hazelo Labs Pvt Ltd., vi. The unit shall augment MEE & RO, so as to achieve ZLD system. vii. To segregate High TDS and Low TDS effluent and to install online flow – meters at inlet and outlet. viii. The efficiency of the condensers connected to the reactors shall be improvised to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis from storage inventory. ix. To carry out Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises. x. To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records.	The Board reviewed M/s. Hazelo Labs Pvt Ltd before the Board's Task Force Committee meeting held on 03.12.2022. Based on the recommendations of the committee, the Board issued certain additional directions to the industry including directions issued by the CPCB. **(Annexure – II).**

The status of Ambient Air Quality (AAQ) and Zero Liquid Systems (ZLD) by the industries are as given below:

I. M/s. Hazelo Lab Private Limited, (Formerly M/s. Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District:

Ambient Air Quality (AAQ) Measures:

1. The industry has provided dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks and stripper feed collection tank to control odour nuisance.
2. The industry has provided following scrubbers with online pH meters:
   i. Production block – A:
   2 stage scrubber. Activated charcoal bed and sub cooler condenser not provided.
   ii. Production block – A (extension):
   2 stage scrubber. Activated charcoal bed and sub cooler condenser not provided.

iii. Production block – B:

Dismantled.

iv. Production block – C:

2 x 2 stage scrubbers. Activated charcoal bed provided and sub cooler condenser not provided.

v. Production block – D1 & D2:

2 x 2 stage scrubbers. Activated charcoal bed and sub cooler condenser not provided.

vi. Production block – E:

Hydrogenation block.

vii. ATFD:

2 stage scrubber. Activated charcoal bed provided and sub cooler condenser not provided.

viii. Stripper & vaccum tub:

2 stage scrubber. Activated charcoal bed and sub cooler condenser not provided.

ix. HTDS & stripper fed tank:

1 stage scrubber. Activated charcoal bed and sub cooler condenser not provided.

x. HCl tank:

1 stage scrubber. Activated charcoal bed and sub cooler condenser not provided.

3. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. Earlier during inspection of CPCB team, the industry was operating old ZLD system, now the same was dismantled and removed.
2. Now, the industry is operating new ZLD system. The system consists of: MEE (5 stage) – 250 KLD, ATFD – 30 mtr.sq, 3 stage RO – 250 KLD, Old RO system – 100 KLD, HTDS Equalization tank – 450 KL, Stripper Feed Tank – 2X 150 KL, LTDS Equalization Tank – 210 KL, Bio-Feed Tank – 210 KL, Aeration Tank-1 – 3000 KL, Aeration Tank-2 – 750 KL.
3. The industry has provided online connectivity for CPCB & TSPCB servers for MEE condensate, HTDS, LTDS flow meters and cameras at gate and RO permeate.

Action taken:

1. Earlier, the Board issued directions restricting to 50% production on 02.03.2022 and forfeited the Bank Guarantee of Rs.2.0 Lakhs.
2. The Rolling Task Force (RTF) team inspected the industry on 30.05.2022 and the Task Force Committee members also inspected the industry on 08.08.2022.
3. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 and issued directions on 31.10.2022.
4. The industry was inspected on 16.11.2022 and again reviewed in the Task Force committee meeting held on 03.12.2022 and issued additional directions vide order dt. 06.12.2022 and also to forfeit the Bank Guarantee of Rs.2 Lakhs **(Annexure - II)**

II. M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd.), Sy.No. 210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

Ambient Air Quality (AAQ) Measures:

1. The industry has provided dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks and vent of ATFD.
2. The industry has provided following scrubbers with online pH meters:

   i. Production block – A:

   Two stage scrubber. Vent condenser followed by activated charcoal bed.

   ii. Production block – B:

   Two stage scrubber. Vent condenser followed by activated charcoal bed.
3. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. The industry has provided ZLD system consisting of Stripper, MEE - 45 KLD (3 stage), ATFD (125 Kg/Hr) followed by RO plant of capacity – 500 Ltrs/hr. The industry has installed Biological ETP but not yet commissioned.
2. The industry has provided online connectivity for CPCB & TSPCB servers for HTDS, LTDS flow meters and cameras at gate and RO permeate.

Action taken:

1. Earlier, the Board issued closure orders on 02.03.2022 and forfeited the Bank Guarantee of Rs.2.0 Lakhs.
2. The Board issued directions (Temporary Revocation of closure order) on 30.03.2022.
3. The Board officials inspected the industry on 24.08.2022 & 08.09.2022 and reviewed before the Board Task Force Committeee meeting held on 30.09.2022 and issued Extension of Temporary Revocation of Closure orders to the industry on 09.11.2022 for a period of six months.
4. The industry was inspected on 16.11.2022 and again reviewed in the Task Force committee meeting held on 03.12.2022 and issued additional directions on 06.12.2022 and also to forfeit the Bank Guarantee of Rs.2 Lakhs **(Annexure - III)**

III. M/s. VJ Sai Chem., Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

Ambient Air Quality (AAQ) Measures:

1. The industry has provided dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks.
2. The industry has provided 3 Nos. of double stage scrubbers with activated charcoal bed followed by condenser.
3. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. The industry has ZLD system consisting of Stripper (12 KLD), MEE (25 KLD) & ATFD (2 KLD) & Aeration tank-1(32 KLD), Aeration tank-2(11 KLD), settling tank (11 KLD), RO plant (25 KLD).
2. The industry has provided online connectivity for CPCB & TSPCB servers for HTDS flow meter and cameras at gate and RO permeate.

Action taken:

(5)

1. Earlier, the Board issued closure orders on 02.03.2022 and forfeited the Bank Guarantee of Rs.2.0 Lakhs.
2. The Board issued directions (Temporary Revocation of closure order) on 27.04.2022.
3. The Board officials inspected the industry on 24.08.2022 and reviewed before the Board Task Force Committeee meeting held on 30.09.2022.
4. The industry was inspected on 16.11.2022 and again reviewed in the Task Force committee meeting held on 03.12.2022 and issued directions (Extension of Temporary Revocation of closure order) vide order dt.06.12.2022 and also to forfeit the Bank Guarantee of Rs. 2.0 lakhs **(Annexure-IV)**.

IV. M/s. SVR Laboratories (P) Ltd., Sy.No. 238 (part), 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

Ambient Air Quality (AAQ) Measures:

1. The industry has provided dome with suction hood followed by single stage scrubber to the High TDS effluent collection tanks.
2. The industry has provided following scrubbers with online pH meters:
   i. Production block – A:
   Double stage scrubbers followed by activated char coal bed and sub cooler condenser not provided.
   ii. Production block – B:
   Double stage scrubbers followed by activated char coal bed and sub cooler condenser not provided.
3. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. The industry has provided MEE System consisting of stripper (30 KLD), MEE (30 KLD), ATFD (6 KLD). The MEE condensate will be sent to Biological ETP (40 KLD) for treatment plant followed by RO plant (96 KLD). During the inspection, it was observed that, the industry is not operating the Biological ETP system.
2. The industry has provided online connectivity for CPCB & TSPCB servers for HTDS, LTDS flow meters and cameras at gate and RO permeate.

Action taken:

1. Earlier, the Board issued closure orders on 02.03.2022 and forfeited the Bank Guarantee of Rs.2.0 Lakhs.
2. The Board issued directions (Temporary Revocation of closure order) on 27.04.2022.
3. The Board officials inspected the industry on 24.08.2022 and reviewed before the Board Task Force Committeee meeting held on 30.09.2022.
4. The industry was inspected on 16.11.2022 and again reviewed in the Task Force committee meeting held on 03.12.2022 and issued directions (Extension of Temporary Revocation of closure order) vide order dt.06.12.2022 and also to forfeit the Bank Guarantee of Rs. 2.0 lakhs **(Annexure-V)**.

V. M/s. Chemic Life Sciences (P) Ltd., Sy No. 238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

Ambient Air Quality (AAQ) Measures:

1. The industry has covered the effluents storage tanks with asbestos cement sheets and vent of ATFD connected to double stage scrubber (production block scrubber).
2. The industry has provided following scrubbers with online pH meters:
   i. Production block – A:
   Double stage scrubbers followed by activated char coal bed and sub cooler condenser provided.
   ii. Production block – B:
   Double stage scrubbers followed by activated char coal bed and sub cooler condenser provided.
   iii. Production block – C:
   Double stage scrubbers followed by activated char coal bed and sub cooler condenser provided.
3. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. The industry has provided ZLD system consisting of stripper, MEE, ATFD & RO plant for treating the HTDS & LTDS effluents.
2. The industry has provided online connectivity for CPCB & TSPCB servers for HTDS, LTDS flow meters and cameras at gate, plant area and RO permeate.

Action taken:

1. Earlier, the Board issued closure orders on 02.03.2022 and forfeited the Bank Guarantee of Rs.2.0 Lakhs.
2. The Board issued directions (Temporary Revocation of closure order) on 27.04.2022.
3. The Board officials inspected the industry on 24.08.2022 & 12.09.2022 and reviewed before the Board Task Force Committeee meeting held on 30.09.2022.
4. The industry was inspected on 16.11.2022 and again reviewed in the Task Force committee meeting held on 03.12.2022 and issued directions (Extension of Temporary Revocation of closure order) vide order dt.06.12.2022 and also to forfeit the Bank Guarantee of Rs. 2.0 lakhs **(Annexure-VI)**.

VI. M/s. Archimedis Laboratories (P) Ltd., Sy.No. 238, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

Ambient Air Quality (AAQ) Measures:

1. The industry has provided following scrubbers with online pH meters:
   i. Production block – A:
   Double stage scrubbers followed by activated char coal bed and sub cooler condenser provided.
   ii. Production block – B:
   Double stage scrubbers followed by activated char coal bed and sub cooler condenser provided.

2. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. The industry has provided ZLD system consisting of Collection cum neutralization tank, above ground level storage tanks, Filter Press, Stripper (80 KLD), MEE (72 KLD), ATFD (20 KLD) followed by Aeration tanks – 2x30 KL & Clarifier (40 KL) and RO Plant (1.8 KL/hr).
2. The industry has provided online connectivity for CPCB & TSPCB servers for combined effluents flow meter and cameras at gate and RO permeate.

Action taken:

1. Earlier, the Board issued directions on 02.03.2022 and forfeited the Bank Guarantee of Rs.2.0 Lakhs.
2. The Rolling Task Force (RTF) team inspected the industry on 30.05.2022.
3. The Board issued directions on 14.07.2022, after review in the TF Committee meeting held on 24.06.2022.
4. The industry was inspected on 16.11.2022 and again reviewed in the Task Force committee on 03.12.2022 and issued additional directions on 06.12.2022 and also to forfeit the Bank Guarantee of Rs.2 Lakhs **(Annexure - VII)**

VII. M/s. Optimus Drugs (P) Ltd. Sy.No. 238, 239, 240 & 248, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

Ambient Air Quality (AAQ) Measures:

1. The industry has provided 9x30 KL closed HDPE tanks for storage of HTDS effluents and connected its vent to Scrubber followed by vent condenser and charcoal bed.
2. The industry has provided 3 Nos. of double stage scrubbers with activated charcoal bed followed by vent condenser to production blocks.
3. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. The industry has provided ZLD system for treatment of effluents consisting of MEE system with Stripper (125 KLD), MEE (125 KLD), ATFD (26 KLD) for treatment of HTDS effluents. The MEE condensate along with LTDS effluents sent to Biological ETP. The Biological ETP of capacity – 100 KLD consisting of Collection cum neutralization tank, flocculation, flash mixture tank, Aeration tank – I & II, secondary clarifier, degasifier, Sand filter, Carbon filter, Filter press followed by RO plant of capacity – 100 KLD. The RO permeate is used for cooling make up / boiler & RO rejects is sent to MEE.
2. The industry has provided online connectivity for CPCB & TSPCB servers for HTDS, LTDS flow meters and cameras at gate and RO permeate.

Action taken:

1. Earlier, the Board issued directions on 02.03.2022.
2. The Rolling Task Force (RTF) team inspected the industry on 26.05.2022.

3. The Board issued directions on 14.07.2022, after review in the TF Committee meeting held on 24.06.2022.
4. The industry was again reviewed in the Task Force committee on 03.12.2022 and issued additional directions on 06.12.2022 and also to forfeit the Bank Guarantee of Rs.2 Lakhs **(Annexure - VIII)**

VIII. M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.

Ambient Air Quality (AAQ) Measures:

1. The industry has provided dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks and vent of ATFD with activated charcoal bed followed by condenser.
2. The industry has provided double stage scrubber with activated charcoal bed followed by condenser at production block – A and 3 Nos of single stage scrubbers at production block – A, B and HCL tank.
3. The industry has provided online VOC analyzer and connected the same to TSPCB server.

Zero Liquid Discharge (ZLD) Systems installed :

1. The industry has provided ZLD system consisting of collection tank and neutralization tank, settling tank, filter press, Above ground level storage tanks, Stripper (40 KLD), 3 stage MEE (40 KLD), ATFD (7.5 kL/hr) and RO plant – 40 KLD & Biological ETP.
2. The industry has provided online connectivity for CPCB & TSPCB servers for HTDS, LTDS flow meters and cameras at gate and RO permeate.

Action taken:

1. Earlier, the Board issued closure orders on 02.03.2022 and forfeited the Bank Guarantee of Rs.2.0 Lakhs.
2. The Board issued directions (Temporary Revocation of closure order) on 26.04.2022.
3. The Board officials inspected the industry on 27.08.2022 & 21.09.2022 and reviewed in the Task Force Committee meeting held on 30.09.2022.
4. The industry was inspected on 18.11.2022 and reviewed before the Task Force Committee meeting held on 03.12.2022. Based on the recommendations of the committee, the Board issued directions (Extension of Temporary Revocation of closure order) on 06.12.2022 and also to forfeit the Bank Guarantee of Rs. 2.0 lakhs. **(Annexure-IX)**.

In view of the above, it is kindly submitted that, as per the directions of CPCB and as per Hon'ble NGT order dt.31.10.2022, the Board has directed all the pharmaceutical industries in the area to submit the time bound action plan for decontamination of soil, control of odour nuisance & VOC emission and achievement of ZLD.

The Board vide mail dt.07.12.2022 requested the Professor Jayashankar Telangana State Agricultural University Rajendranagar, Hyderabad Telangana to submit the proposals along with financial estimates, time lines and conditions within one week to carryout study on remediation measures in the villages of Dothigudem, Yellagiri.

(9)

The Board also issued directions to M/s.Hazelo Lab Private Limited including the directions issued by the CPCB. The Board will review the time bound action plans submitted by the industries and regularly monitor the VOCs in the area to ensure the effective implementation.

Place: Nalgonda.

Date: 07.12.2022.

ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

(10)

ANNEXURE-I

CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

F.No. B-29016/04/06/IPC-I | 438

Date: 19.09.2022

To,

The Chairman
Telangana State Pollution Control Board,
Paryavaran Bhawan, A-3, I.E. Sanath Nagar,
Hyderabad-500 018

12560

4465
14 OCT 2022
28/10/22

Sub: Directions under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 in the matter of O.A No. 97 of 2021 (SZ) Chennai regarding pollution caused by M/s Hazelo Lab Pvt. Ltd., Yadadri, Bhuvanagiri District- reg.

WHEREAS, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Telangana State Pollution Control Board, (TSPCB), constituted under the Water (Prevention & Control of Pollution) Act, 1974, is to plan a comprehensive programme for the Prevention, Control or Abatement of Pollution of streams and wells and air pollution in the state and to secure the execution thereof; and

WHEREAS, TSPCB after inspection & monitoring issued notices on February 5, 2022 to eight industries namely M/s Hazelo Lab Pvt. Ltd., M/s V J Sai Chem, M/s Ravoos Laboratories (unit III), M/s Optimus Drugs (P) Ltd., M/s Archimedis Laboratories (P) Ltd., M/s SVR Laboratories (P) Ltd., M/s Chemic Life Sciences (P) Ltd., M/s Brundavan Laboratories (P) Ltd., to clear the contaminated water and to send it to CETP for further treatment to avoid ground water contamination. Subsequently, further directions were issued by TSPCB to M/s Hazelo Lab Pvt restricting to 50% production and closure directions to seven industries on March 02, 2022 under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and Sec. 33 (A) of Water (Prevention and Control of Pollution) Act, 1974; and

WHEREAS, in the matter of O.A No. 97 of 2021 (SZ) Chennai in the matter of Ravula Lingaswamy, Yadadri, Bhuvanagiri District & 3 Ors Vs. Union of India & 5 Ors; O.A No. 97

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

of 2021 (SZ) Chennai regarding violation of norms/conditions imposed by the concerned authorities, Hon'ble NGT (SZ) vide order dated 03.03.2022 directed Regional Office of the Central Pollution Control Board, Chennai " to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found and if the mechanism provided are not sufficient to control the odour and other pollution alleged, then what are all the methodology to be adopted for the purpose of resolving the issue" ;and

WHEREAS, in compliance to the NGT order dated 03.03.2022, a team from CPCB RD - Chennai inspected M/s Hazelo Labs Pvt. Ltd (the Unit) during March 23-24, 2022 and following are the major observations of the inspection team:

i. High TDS (15256 mg/l, TSS (418 mg/l), BOD (32 mg/l), Lead (0.141 mg/l), and Mercury (0.292 mg/l) was found in stagnated water samples confirming discharge of untreated effluent by M/s Hazelo Lab Pvt Ltd.
ii. The ETP provided by the Unit for treating LTDS and HTDS effluent was not adequate for meeting the ZLD requirements.
iii. The scrubbers provided by the Unit for productions blocks were inadequate.
iv. The Unit was emitting dichloromethane, toluene, Dimethyl formamide, acetone, 1,2,4-trimethylbenzene into ambient air which causes odour pollution.
v. VOCs found in ambient air sample, collected in upstream & downstream direction of the Unit indicate that contribution from M/s Hazelo Labs Pvt Ltd and other pharmaceutical industries.
vi. The VOCs found in soil and groundwater samples, collected in front of the unit, between the compound wall of M/s Optimus, west side of M/s Chemic Life Sciences, indicate discharge of untreated effluent from M/s Hazelo Labs Pvt Ltd and other units located in the area.

WHEREAS, CPCB team has recommended in the report that M/s Hazelo labs Pvt Ltd and other industries located in the area should adopt adequate pollution control measures.

Now, therefore, in exercise of the power conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18 (1) (b) of the Air

(Prevention & Control of Pollution) Act, 1981 the following directions are issued for compliance;

1. Telangana Pollution Control Board (TSPCB) shall direct M/s Hazelo Labs Pvt Ltd and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance & VOC emission and achievement of ZLD.
2. TSPCB shall periodically review implementation the action plan of all the units & regularly monitor VOCs in ambient air to ensure the effective implementation.
3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.
4. TSPCB shall further direct M/s Hazelo Labs Pvt Ltd;

i. The unit shall augment MEE & RO, so as to achieve ZLD system.

ii. To segregate High TDS and Low TDS effluent and to install online flow-meters at inlet and outlet.

iii. The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis from storage inventory.

iv. To carry out Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises.

v. To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records.

The action taken report shall be submitted to the Central Pollution Control Board within 30 days from the date of receipt of these directions.

(Prashant Gargava)
Member Secretary

ANNEXURE-II

(13)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-44/TSPCB/TF/HO/2022- 1870 **Dt.06.12.2022**

DESPATCH NO:
DATE

Sub : TSPCB – **M/s. Hazelo Lab Private Limited, (Formerly M/s. Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **ADDITIONAL DIRECTIONS** – **Orders Issued** – Reg.

Ref :
1. Closure Order No.NLG-44/TSPCB/U-II/TF/2016 -789, dt.01.07.2019.
2. Revocation of Closure Order No.NLG-44/TSPCB/TF/HO/2016 -490, dt.09.07.2021.
3. Directions Order No.NLG-44/TSPCB/TF/HO/2022-, dt: 02.03.2022.
4. Directions Order No.NLG-44/TSPCB/TF/HO/2022-, dt: 31.10.2022.
5. O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others.
6. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
7. Inspection of the industry by the Board Officials the industry on 16.11.2022.
8. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvangiri District and engaged in manufacturing of Bulk Drugs Intermediates.
2. **WHEREAS,** the Board issued CFO& HWA to your industry on 01.09.2022 for expansión under phase-I with a validity period up to 31.03.2027.
3. **WHEREAS,** vide reference 1st cited, the Board issued closure orders to the industry on 01.07.2019 for operating the industry against stop production orders issued to the industry by the Board.
4. **WHEREAS,** vide reference 2nd cited, the Board issued Revocation of Closure Order to the industry on 09.07.2021 with certain directions to comply with.
5. **WHEREAS,** vide reference 3rd & 4th cited, the Board issued certain directions to the industry on 02.03.2022 & 31.10.2022 in connection with complaints.
6. **WHEREAS,** vide reference 5h cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.
7. **WHEREAS,** vide reference 6th cited, the RO, Nalgonda Officials inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.31.10.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

S. No	Direction	Compliance Status
1.	The industry shall not manufacture 2' 3'-Di-O-acetyl-5'-deoxy-5-fluorocytidne.	As per the records, the industry has discontinued the product.
2.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Mentioned below
3.	The industry shall take necessary measures to prevent entering of rain water into the operating area of the stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.	Provided. The industry is having entire ZLD system on concrete flouring with drainage system.

4.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During inspection, no discharge of any effluents / leakages etc observed within and outside the plant premises.
5.	The industry shall ensure that no effluent / contaminated rain water are discharged outside the premises of the industry and into the drains leading to water bodies.	During inspection, no discharge of any effluents / leakages etc observed within and outsjde the plant premises.
6.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied
7.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied
8.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	Complied. As per EnviroConnect TSPCB Web Portal, the industry has provided online connectivity for MEE condensate, HTDS, LTDS flow meters and cameras at gate and RO permeate. The industry also connected VOC meter.
9.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied
10.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Complied
11.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	The Board Officials collected samples from the cooling towers (Details mentioned below) and submitted to Central Laboratory for analysis.
12.	The industry shall provide separate detoxification area for cleaning of drums within one month.	Provided
13.	The industry shall provide water meters at process, cooling tower and domestic within one week.	Provided
14.	The industry shall provide dyke walls with spillage / leakage collection pit for chemicals / in-process material storage tanks within one month.	Complied
15.	The industry shall concrete the entire area except green belt area.	Complied
16.	The industry shall maintain proper housekeeping within the premises.	Complied
17.	The industry shall extend the Bank Guarantee of Rs.4 Lakhs from time to time till further orders from the Board.	BG.No.OGT0004220063341, Rs.4,00,000/-, dt.22.02.2022 which is valid up to 21.02.2023.

II. Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall regularly treat the effluents in stripper, MEE, ATFD, Biological ETP followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	Earlier, the industry was operating old ZLD system, now the same was dismantled and removed. Now, the industry is operating new ZLD system. The system consists of: MEE (5 stage) - 250 KLD, ATFD - 30 mtr.sq, 3 stage RO - 250 KLD, Old RO system - 100 KLD, HTDS Equalization tank - 450 KL, Stripper Feed Tank - 2X 150 KL, LTDS Equalization Tank - 210 KL, Bio-Feed Tank - 210 KL, Aeration Tank-1 - 3000 KL, Aeration Tank-2 - 750 KL. The ZLD system was not in operation during inspection. The industry recently started operations of new ZLD system. The Board receiving regular complaints from villagers of Anthamagudem regarding odour nuisance from the industry especially from new ZLD system. During inspection, pungent odour was observed near ZLD system, especially from aeration tank - II. The Board Officials collected effluent samples from the different stages of ZLD system (Details mentioned below) and submitted to Central Laboratory for analysis. The Board Officials also collected VOC samples using tenax tubes at various places within and outside the industry premises (Details mentioned below) and submitted to Central Laboratory for analysis.
2.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre) within one month. The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	Not provided. Recently, the industry laid the cement concrete roads in the enter plant area up to the main gate and also completed drains. However, the industry has not yet provided system for collecting the first run off rain water.
3.	The industry shall provide odour suppresent mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.	Not provided
4.	The industry shall provide & maintain the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	The industry has provided scrubbers to production blocks, ATFD, HTDS effluents collection tank and stripper vacuum coloum. But Not provided Activated charcoal bed and sub cooler condenser not provided.

8. **WHEREAS ,** The CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.
4. TSPCB shall further direct M/s. Hazelo Labs Pvt. Ltd.;
   - The unit shall augment MEE and RO, so as to achieve ZLD system.
   - To segregate High TDS and Low TDS effluent and to install online flow-meters at inlet and outlet.
   - The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.
   - To carry Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises.
   - To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records.

9. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 03.12.2022. The industry representative attended the meeting and clarified that they stabilized the Biological ETP & now working in good condition and using PIION liquid at effluent treatment area to control VOCs. Odour from the aeration tank area as observed by the Board Officials is not correct as they identified the sources of odour is generated from vacuum pumps area and rectified by replacing with dry vacuum pumps followed by condensers. They further informed that, they are facing problem with charcoal bed due to heating in it and they are replacing the charcoal bed with condenser using brine solution (with $-15^{o}C$) circulation, which will be completed within one week. They stopped the odour causing product i.e., 2′ 3′-Di-O-acetyl-5′-deoxy-5-fluorocytidne completely and not produce in future. They are constructing above ground rain water collection tank in place of below ground tanks and same will be completed within one month. They are disposing the hazardous waste regularly to cement industries and TSDF. They have taken the following measures to control odour nuisance and achieved complete ZLD system:

1. **<u>For control of air pollution and odour control:</u>**
   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
   ii. Provided scrubbers with condensers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD to control VOC emissions.
   iii. Provided vent condensers to solvent storage tanks.
   iv. Provided PIION liquid at effluent treatment area to control VOCs.
   v. Provided online VOC analyzer and connected the same to the TSPCB server.
   vi. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.
2. **<u>ZLD system to treat the effluents:</u>**
   i. Provided new ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
   ii. Using
   iii. Segregating the HTDS & LTDS effluents and provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
   iv. Provided online TDS meter and connected to TSPCB server.
   v. Provided shed for storage of drums.
   vi. Provided IP camera at main gate and connected to TSPCB server.

10. **WHEREAS,** during the Meeting, the committee noted the non-compliance observed on earlier TSPCB directions dt 31.10.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue certain directions to comply with

11. **WHEREAS,** after careful consideration of the material facts of the case, **the Board is hereby issues the following additional directions to comply with:**

    1. The industry shall comply with the directions issued vide order dt:31.10.2022.
    2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
    3. The industry shall comply with the following as per the CPCB directions dt:19.09.2022
        - The unit shall augment MEE and RO, so as to achieve ZLD system.
        - The unit shall segregate High TDS and Low TDS effluent and to install online flow-meters at inlet and outlet.
        - The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.
        - The unit shall carry Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises.
        - To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records
    4. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
    5. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.
    6. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

13. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Hazelo Lab Private Limited,
(Formerly M/s.Venlar Labs (P) Ltd) Dhotigudem (V),
Pochampally (M), Yadadri Bhuvangiri District.

Copy to:

1. The JCEE, Z.O, R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(18)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-44/TSPCB/TF/HO/2022- 1371 **Dt.06.12.2022**

Sub : TSPCB – **M/s. Hazelo Lab Private Limited, (Formerly M/s. Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **ADDITIONAL DIRECTIONS** – **Orders Issued** – Reg.

DESPATCH NO:
DATE : 06 DEC 2022

Ref :
1. Closure Order No.NLG-44/TSPCB/U-II/TF/2016 -789, dt.01.07.2019.
2. Revocation of Closure Order No.NLG-44/TSPCB/TF/HO/2016 -490, dt.09.07.2021.
3. Directions Order No.NLG-44/TSPCB/TF/HO/2022-, dt: 02.03.2022.
4. Directions Order No.NLG-44/TSPCB/TF/HO/2022-, dt: 31.10.2022.
5. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
6. RO, Nalgonda Officials inspected the industry on 16.11.2022.
7. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvangiri District and engaged in manufacturing of Bulk Drugs Intermediates.
2. **WHEREAS,** the Board issued CFO& HWA to your industry on 01.09.2022 for expansión under phase-I with a validity period up to 31.03.2027.
3. **WHEREAS,** vide reference 1st cited, the Board issued closure orders to the industry on 01.07.2019 for operating the industry against stop production orders issued to the industry by the Board.
4. **WHEREAS,** vide reference 2nd cited, the Board issued Revocation of Closure Order to the industry on 09.07.2021 with certain directions to comply with.
5. **WHEREAS,** vide reference 3rd & 4th cited, the Board issued certain directions to the industry on 02.03.2022 & 31.10.2022 in connection with complaints.
6. **WHEREAS,** vide reference 5th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.
7. **WHEREAS,** vide reference 6th cited, the RO, Nalgonda Officials inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.31.10.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

S. No	Direction	Compliance Status
1.	The industry shall not manufacture 2' 3'-Di-O-acetyl-5'-deoxy-5-fluorocytidne.	As per the records, the industry has discontinued the product.
2.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Mentioned below
3.	The industry shall take necessary measures to prevent entering of rain water into the operating area of the stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.	Provided. The industry is having entire ZLD system on concrete flouring with drainage

		system.
4.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During inspection, no discharge of any effluents / leakages etc observed within and outside the plant premises.
5.	The industry shall ensure that no effluent / contaminated rain water are discharged outside the premises of the industry and into the drains leading to water bodies.	During inspection, no discharge of any effluents / leakages etc observed within and outside the plant premises.
6.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied
7.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied
8.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	Complied. As per EnviroConnect TSPCB Web Portal, the industry has provided online connectivity for MEE condensate, HTDS, LTDS flow meters and cameras at gate and RO permeate. The industry also connected VOC meter.
9.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied
10.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Complied
11.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	The Board Officials collected samples from the cooling towers (Details mentioned below) and submitted to Central Laboratory for analysis.
12.	The industry shall provide separate detoxification area for cleaning of drums within one month.	Provided
13.	The industry shall provide water meters at process, cooling tower and domestic within one week.	Provided
14.	The industry shall provide dyke walls with spillage / leakage collection pit for chemicals / in-process material storage tanks within one month.	Complied
15.	The industry shall concrete the entire area except green belt area.	Complied
16.	The industry shall maintain proper housekeeping within the premises.	Complied
17.	The industry shall extend the Bank Guarantee of Rs.4 Lakhs from time to time till further orders from the Board.	BG.No.OGT0004220063341, Rs.4,00,000/-, dt.22.02.2022 which is valid up to 21.02.2023.

Under Air Act.

S. No	Direction	Compliance Status
1	The industry shall operate the 12 TPH and 4 TPH Coal fired boilers with valid CFO of the Board	The industry obtained CFO of the Board vide order dated 01.09.2021. The 4 TPH & 12 TPH Coal fired boilers are permitted as per the above CFO order.
2	The industry shall provide & maintain dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks to control the emissions.	Provided
3	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken-up, quantity of scrubber liquid used, maintain of pH levels etc.	Complied
4	The industry shall provide & maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Complied
5	The industry shall provide online VOC analyser and connect the same to Board's website.	Complied
6	The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.	Provided two stage scrubber with activated charcoal bed. However, provided sub cooler condenser.
7	The industry shall not cause any odour nuisance to the surroundings.	The Board receiving regular complaints from villagers of Anthammagudem and others regarding odour nuisance from the industries located in the area specifically from M/s. Hazelo Laboratiries & M/s. Brundavan Laboratories. The Anthammagudem village is located towards West side to the Dothigudem Bulk Drug Industries cluster about 650 mtrs away. During winter season, the predominant wind direction is towards West & South-West i.e, towards village side. During inspection, odour was observed near the new ZLD system specifically near aeration tank. Earlier, the industry was operating old ZLD system, now the same was dismantled and removed. Now, the industry is operating new ZLD

		system. The system consists of: MEE (5 stage) – 250 KLD, ATFD – 30 mtr.sq, 3 stage RO – 250 KLD, Old RO system – 100 KLD, HTDS Equalization tank – 450 KL, Stripper Feed Tank – 2X 150 KL, LTDS Equalization Tank – 210 KL, Bio-Feed Tank – 210 KL, Aeration Tank-1 – 3000 KL, Aeration Tank-2 – 750 KL. The ZLD system was not in operation during inspection. The industry recently started operations of new ZLD system. The Board Officials collected effluent samples from the different stages of ZLD system (Details mentioned below) and submitted to Central Laboratory for analysis. The Board Officials also collected VOC samples using tenax tubes at various places within and outside the industry premises (Details mentioned below) and submitted to Central Laboratory for analysis.

II. Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall regularly treat the effluents in stripper, MEE, ATFD, Biological ETP followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	Earlier, the industry was operating old ZLD system, now the same was dismantled and removed. Now, the industry is operating new ZLD system. The system consists of: MEE (5 stage) – 250 KLD, ATFD – 30 mtr.sq, 3 stage RO – 250 KLD, Old RO system – 100 KLD, HTDS Equalization tank – 450 KL, Stripper Feed Tank – 2X 150 KL, LTDS Equalization Tank – 210 KL, Bio-Feed Tank – 210 KL, Aeration Tank-1 – 3000 KL, Aeration Tank-2 – 750 KL. The ZLD system was not in operation during inspection. The industry recently started operations of new ZLD system. The Board receiving regular complaints from villagers of Anthamagudem regarding odour nuisance from the industry especially from new ZLD system. During inspection, pungent odour was observed near ZLD system, especially from aeration tank – II. The Board Officials collected effluent samples from the different stages of ZLD system (Details mentioned below) and submitted to Central Laboratory for analysis. The Board Officials also collected VOC samples using tenax tubes at various places within and outside the industry premises (Details mentioned below) and submitted to Central Laboratory for analysis.
2.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24	Not provided. Recently, the industry laid the cement concrete roads in the enter plant area up to the main gate and also completed drains. However, the industry has not yet

	kL/acre) within one month. The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	provided system for collecting the first run off rain water.
3.	The industry shall provide odour suppresent mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.	Not provided
4.	The industry shall provide & maintain the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	The industry has provided scrubbers to production blocks, ATFD, HTDS effluents collection tank and stripper vacuum coloum. But Not provided Activated charcoal bed and sub cooler condenser not provided.

8. **WHEREAS ,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.
4. TSPCB shall further direct M/s. Hazelo Labs Pvt. Ltd.;
   - The unit shall augment MEE and RO, so as to achieve ZLD system.
   - To segregate High TDS and Low TDS effluent and to install online flow-meters at inlet and outlet.
   - The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.
   - To carry Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises.
   - To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records.

9. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 03.12.2022. The industry representative attended the meeting and clarified that they stabilized the Biological ETP & now working in good condition and using PIION liquid at effluent treatment area to control VOCs. Odour from the aeration tank area as observed by the Board Officials is not correct as they identified the sources of odour is generated from vacuum pumps area and rectified by replacing with dry vacuum pumps followed by condensers. They further informed that, they are facing problem with charcoal bed due to heating in it and they are replacing the charcoal bed with condenser using brine solution (with $-15^{o}C$) circulation, which will be completed within one week. They stopped the odour causing product i.e., 2' 3'-Di-O-acetyl-5'-deoxy-5-fluorocytidne completely and not produce in future. They are constructing above ground rain water collection tank in place of below ground tanks and same will be completed within one month. They are disposing the hazardous waste regularly to cement industries and TSDF. They have taken the following measures to control odour nuisance and achieved complete ZLD system:

1. **For control of air pollution and odour control:**

   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.

   ii. Provided scrubbers with condensers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD to control VOC emissions.

   iii. Provided vent condensers to solvent storage tanks.

   iv. Provided PIION liquid at effluent treatment area to control VOCs.

   v. Provided online VOC analyzer and connected the same to the TSPCB server.

   vi. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

2. **ZLD system to treat the effluents:**

   i. Provided new ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.

   ii. Using

   iii. Segregating the HTDS & LTDS effluents and provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.

   iv. Provided online TDS meter and connected to TSPCB server.

   v. Provided shed for storage of drums.

   vi. Provided IP camera at main gate and connected to TSPCB server.

10. **WHEREAS,** after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to comply with:**

1. The industry shall comply with the directions issued vide order dt:31.10.2022.
2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
3. The industry shall comply with the following as per the CPCB directions dt:19.09.2022
   - The unit shall augment MEE and RO, so as to achieve ZLD system.
   - The unit shall segregate High TDS and Low TDS effluent and to install online flow-meters at inlet and outlet.
   - The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.
   - The unit shall carry Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises.
   - To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records
4. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
5. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.

11. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

12. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Hazelo Lab Private Limited,
(Formerly M/s.Venlar Labs (P) Ltd) Dhotigudem (V),
Pochampally (M), Yadadri Bhuvangiri District.

Copy to:

1. The JCEE, Z.O, R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(25)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-44/TSPCB/TF/HO/2022- 1372 **Dt:06.12.2022**

DESPATCH NO:
DATE 06 DEC 2022

Sub : TSPCB – **M/s. Hazelo Lab Private Limited, (Formerly M/s.Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture Bank Guarantee of Rs.2.0 Lakhs** – Reg.

Ref :
1. The industry has submitted BG of Rs. 4 Lakhs valid up to 21.02.2023.
2. Task Force Committee meeting held on 03.12.2022

* * * * *

The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Hazelo Lab Private Limited, (Formerly M/s.Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022 After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs.2.0 Lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the industry to re-validate the BG and also to the Bank authorities to forfeit Bank Guarantee amount i.e., Rs.2.0 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna
Senior Environmental Engineer

(26) ANNEXURE-III

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-50/TSPCB/TF/HO/2022- 1380 **Dt:06.12.2022**

DESPATCH NO: TE - 06 DEC 2022

Sub: TSPCB – **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **ADDITIONAL DIRECTIONS** – **Orders Issued** – Reg.

Ref :
1. CFO&HWA order dt.28.05.2022 valid up to 31.03.2026.
2. Closure Order No. NLG-14/TSPCB/TF/HO/2016-2150, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-14/TSPCB/TF/HO/2016, Dt: 30.03.2022.
4. Industry's representation dt: 21.06.2022.
5. Inspection of the industry by the Board officials on 24.08.2022 & 08.09.2022.
6. Hearing held on 30.09.2022.
7. Extension of Temporary Revocation of Closure Order No.NLG-14/TSPCB/TF/HO/2016, Dt: 09.11.2022.
8. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
9. Inspection of the industry by PCB Officials on 18.11.2022.
10. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and is a Drug Intermediates manufacturing unit.

2. **WHEREAS,** vide reference 1st cited, the industry has CFO & HWA of the Board vide order dated 28.05.2022 with a validity up to 31.03.2026.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry for non compliance of the Board directions / Consent conditions.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Temporary revocation of closure order to the industry on 30.03.2022 for a period of three months.

5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated. 21.06.2022 has submitted representation to the Board requesting for Revocation of Closure Order.

6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022 & 08.09.2022 and submitted the report to Board Office.

7. **WHEREAS,** vide reference 6th cited, the issue was reviewed in Task Force meeting held on 30.09.2022.

8. **WHEREAS,** vide reference 7th cited, the Board issued Extension of Temporary revocation of closure order to the industry on 09.11.2022 for a period of six months.

9. **WHEREAS,** vide reference 8th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

10. **WHEREAS,** vide reference 9th cited, the RO, Nalgonda Officials inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.09.11.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

S. No	Direction	Compliance Status
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Submitted below
2	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	The industry has provided effluents treatment system consisting of Stripper, MEE - 45 KLD (3 stage), ATFD (125 Kg/Hr) followed by RO plant of capacity - 500 Ltrs/hr. The industry has installed Biological ETP but not Commissioned. During the inspection, ZLD system is under operation.
3	The industry shall commission the Biological ETP immediately and operate regularly to treat the LTDS effluents.	
4	The industry shall provide & maintain online TDS meter for HTDS effluent generation and connect the same to TSPCB server within one month.	Complied
5	The industry shall provide first run off rain water & seepage collection sump (24 kL/acre) with proper bypass arrangement for free flow of subsequent rain water. The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	The industry has provided a 2.5 KL FRP tank to collect the first run off rain water and provided pump connection into the above ground level collection tank of capacity 112 KL (2X56).
7	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied
8	The industry shall collect & store the hazardous waste in closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry has provided shed for storage of Hazardous waste.
9	The industry shall continuously operate the online monitoring system provided to the HTDS, LTDS & RO permeate as per the directions of CPCB and shall ensure for continuous data transmission to the TSPCB server.	The industry has provided IP Camera along with digital flow meters at HTDS, LTDS & RO permeate and connected to the Board server.
10	The industry shall maintain/operate IP cameras at main gate entrance and shall be connected to the TSPCB Server within one month.	The industry has provided IP Camera at gate but not connected to Board's server.
11	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	Complied

12	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	This office has collected cooling tower sample on 21.09.2022 and submitted to Board Office. Analysis reports not yet received.
13	The industry shall maintain proper housekeeping within the premises.	Maintained
14	The industry shall provide display board indicating the name of the industry and Air & Water pollution sources and its parameters.	Complied
15	The industry shall extend the Bank Guarantee from time to time till further orders from the Board.	The industry has submitted BG of 4 lakhs with BG No: 0GT0570210052009, Dt:25.02.2022 with validity upto 23.02.2023.

I. Non-Compliances observed:

S. No	Direction	Status
1	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection, pit was observed beside septic tank pit. A sample was collected and submitted to Board Office.

11. **WHEREAS ,** The CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

12. **WHEREAS,** vide reference 10th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative clarified that, they removed the pit and taken the contaminated water of pit in to the ZLD system for treatment. They further informed that, they have enhanced the ZLD system capacity from 22.4 KLD to 45 KLD for treatment of effluents, provided glass condensers followed by double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, and improved housekeeping within the premises and they have taken the following measures to control odour nuisance and achieved complete ZLD system:

    1. **<u>For control of air pollution and odour control:</u>**
        i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
        ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks.
        iii. Provided online VOC analyzer and connected the same to the TSPCB server.
        iv. Conducted LDAR study in the month of June, 2022 and taken measures as per the recommendations of the LDAR study.

    2. **<u>ZLD system to treat the effluents:</u>**
        i. Provided ZLD system consisting of Stripper, MEE & ATFD, & ETP followed by RO plant to treat the effluents.

ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
iii. Provided shed for drums storage.
iv. Provided online TDS meter and connected to TSPCB server.
v. Provided IP camera at main gate and connected to TSPCB server.

13. **WHEREAS,** During the Meeting, the committee noted the non-compliance observed on earlier directions dt 09.11.2022, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Additional Directions to your industry for the period of Six Months with certain directions.

14. **WHEREAS,** after careful consideration of the material facts of the case, **the Board is hereby issues following Additional directions to comply with:**

1. The industry shall comply with the directions issued vide order dated:09.11.2022.
2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
3. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
4. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.
5. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

15. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

16. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Ravoos Laboratories Limited
(Formerly M/s. Silicon Drugs & Intermediates (P) Ltd.,
M/s.Anvija Pharmaceuticals (P) Ltd.,),
Sy.No.210, Dothigudem (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer

(30)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-50/TSPCB/TF/HO/2022- 1381 **Dt:06.12.2022**

DISPATCH NO: 06 DEC 2022

Sub: TSPCB – **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and control of Pollution) Amendment Act, 1987 – **ADDITIONAL DIRECTIONS** – **Orders Issued** – Reg.

Ref :
1. CFO&HWA order dt.28.05.2022 valid up to 31.03.2026.
2. Closure Order No. NLG-14/TSPCB/TF/HO/2016-2150, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-14/TSPCB/TF/HO/2016, Dt: 30.03.2022.
4. Industry's representation dt: 21.06.2022.
5. Inspection of the industry by the Board officials on 24.08.2022 & 08.09.2022.
6. Hearing held on 30.09.2022.
7. Extension of Temporary Revocation of Closure Order No.NLG-14/TSPCB/TF/HO/2016, Dt: 09.11.2022.
8. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
9. Inspection of the industry by PCB Officials on 18.11.2022.
10. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and is a Drug Intermediates manufacturing unit.

2. **WHEREAS,** vide reference 1st cited, the industry has CFO & HWA of the Board vide order dated 28.05.2022 with a validity up to 31.03.2026.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry for non compliance of the Board directions / Consent conditions.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Temporary revocation of closure order to the industry on 30.03.2022 for a period of three months.

5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated. 21.06.2022 has submitted representation to the Board requesting for Revocation of Closure Order.

6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022 & 08.09.2022 and submitted the report to Board Office.

7. **WHEREAS,** vide reference 6th cited, the issue was reviewed in Task Force meeting held on 30.09.2022.

8. **WHEREAS,** vide reference 7th cited, the Board issued Extension of Temporary revocation of closure order to the industry on 09.11.2022 for a period of six months.

9. **WHEREAS,** vide reference 8th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

10. **WHEREAS,** vide reference 9th cited, the RO, Nalgonda Officials again inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.09.11.2022 and details are as follows:

II. Compliances observed:

Under Air Act:

S. No	Direction	Compliance Status
1	The industry shall provide & maintain dome with suction hood followed by double stage scrubber with online pH meter to the HTDS effluent storage tanks to control the odour nuisance.	The industry has provided 3 Nos. double stage scrubbers with vent condenser followed by activated charcoal bed (2 Nos. at two production blocks and one common scrubber for vent of ATFD and vent of HTDS collection tanks).
2	The industry shall install sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system connected to HTDS collection tank so as to arrest the VOCs.	
3	The industry shall maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.	Complied
4	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	Complied
5	The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.	Complied
6	The industry shall provide odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.	The industry is spraying the Cyndrilla oil as odour suppressant.
7	The industry shall provide & maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Complied
8	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of May'2022 and submitted report.

Non-Compliances observed:

S. No	Direction	Status
1	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection, pit was observed beside septic tank pit. A sample was collected and submitted to Board Office.

11. **WHEREAS ,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.

3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

12. **WHEREAS,** vide reference 10th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative clarified that, they removed the pit and taken the contaminated water of pit in to the ZLD system for treatment. They further informed that, they have enhanced the ZLD system capacity from 22.4 KLD to 45 KLD for treatment of effluents, provided glass condensers followed by double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, and improved housekeeping within the premises and they have taken the following measures to control odour nuisance and achieved complete ZLD system:

1. **<u>For control of air pollution and odour control:</u>**

   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
   ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks.
   iii. Provided online VOC analyzer and connected the same to the TSPCB server.
   iv. Conducted LDAR study in the month of June, 2022 and taken measures as per the recommendations of the LDAR study.

2. **<u>ZLD system to treat the effluents:</u>**

   i. Provided ZLD system consisting of Stripper, MEE & ATFD, & ETP followed by RO plant to treat the effluents.
   ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
   iii. Provided shed for drums storage.
   iv. Provided online TDS meter and connected to TSPCB server.
   v. Provided IP camera at main gate and connected to TSPCB server.

13. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier directions dt 09.11.2022, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

14. **WHEREAS,** after careful consideration of the material facts of the case, the Board is hereby issues following Additional directions to comply with:

1. The industry shall comply with the directions issued vide order dated:09.11.2022.
2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
3. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
4. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
5. The industry shall not cause any air pollution in the surrounding area.

15. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

16. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,),
Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(34)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-50/TSPCB/TF/HO/2022- 1382 **Dt:06.12.2022.**

DESPATCH NO:
DATE : 06 DEC 2022

Sub : TSPCB – **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture Bank Guarantee of Rs.2 lakhs** – Reg.

Ref : 1. The industry has submitted BG of Rs. 2 Lakhs with BG. No.021GT02200770005, dated 17.03.2020 valid up to 16.03.2025.

2. Task Force Committee meeting held on 03.12.2022.

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The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs.2.0 Lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the Bank authorities to forfeit Bank Guarantee amount Rs.2 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(35) ANNEXURE - IV

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-50/TSPCB/TF/HO/2022- 1387 **Dt:06.12.2022**

Sub: TSPCB – **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

ATCH NO: 06 DEC 2022

Ref :
1. CFO&HWA Order dt:14.10.2021 with a validity upto 30.04.2026.
2. Closure Order No.NLG-50/TSPCB/TF/HO/2017-, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-50/TSPCB/TF/HO/2017, Dt:27.04.2022.
4. Industry's letter dated:18.07.2022
5. Inspection of the industry by the Board officials on 24.08.2022.
6. Hearing held on 30.09.2022.
7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
8. Inspection of the industry by the Board officials on 18.11.2022.
9. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in Bulk drugs & Intermediates manufacturing unit.
2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA to the industry on 14.10.2021 with a validity upto 30.04.2026.
3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 27.04.2022 for a period of Three months with certain directions to comply.
5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 18.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.
6. **WHEREAS,** vide reference 5th & 6th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022.
7. **WHEREAS,** vide reference 7th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.
8. **WHEREAS,** vide reference 8th cited, the RO, Nalgonda Officials inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.27.04.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

S. No	Direction	Compliance Status
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Submitted below
2	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and	The industry has ZLD system consisting of Stripper (12 KLD), MEE (25 KLD) & ATFD (2 KLD) & Aeration tank-1(32 KLD), Aeration tank-2(11 KLD), settling tank (11 KLD), RO plant (25 KLD).

	treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	During the inspection, Cleaning of MEE system was under process.
3	The industry shall carryout performance of the ZLD treatment systems for HTDS and LTDS effluents within one month.	The industry has carried out the performance of ZLD System. • Some scale formation observed in MEE coils, need chemical cleaning on regular intervals. • There is fluctuation in steam supply to MEE plant. Copy of the performance study is herewith enclosed.
4	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	The industry has provided below ground level tank of capacity 30 KL for rain water collection.
5	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection, no discharges were observed.
7	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry has shed for storage of HW. During the inspection, about 4 Tons of inorganic salts was observed in the shed.
8	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided IP Camera at HTDS, RO permeate and connected the same to Board's server.
9	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied
10	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Complied
11	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Complied
13	The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board	The industry has submitted BG of 4 lakhs with BG No: 0GT0570210052009, Dt:25.02.2022 with validity upto 23.02.2023

II. Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper	The industry has drum storage shed. However, some of the raw material drums are stored near production blocks.

	leachate collection system and the industry shall not store drums openly on ground.	
2.	The industry shall maintain proper housekeeping within the premises.	The industry needs to improve the housekeeping.

9. **WHEREAS ,** The CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

   1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
   2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
   3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

10. **WHEREAS,** vide reference 9th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative attended the meeting and clarified that the Gram Panchayat is constructing the drain as storm water drain to carry the rain water. They further informed that they have removed material drums stored near production blocks and improved the house keeping within the premises. They have also taken the following measures to control odour nuisance and achieved complete ZLD system:

   1. **<u>For control of air pollution and odour control:</u>**
      i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
      ii. Provided scrubbers with condensers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD.
      iii. Provided online VOC analyzer and connected the same to the TSPCB server.
      iv. Conducted LDAR study in the month of July, 2022 and taken measures as per the recommendations of the LDAR study.
   2. **<u>ZLD system to treat the effluents:</u>**
      i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
      ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
      iii. Provided online TDS meter and connected to TSPCB server.
      iv. Provided shed for drums storage.
      v. Provided IP camera at main gate and connected to TSPCB server.

11. **WHEREAS,** During the Meeting, the committee noted the non-compliance observed on earlier TSPCB directions dt 24.07.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

12. **WHEREAS,** after careful consideration of the material facts of the case, **the Board is hereby issues Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with following directions to comply with:**

    1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**

2. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and shall submit the consolidated records to the Regional Office, Nalgonda every month along with invoice copies of the starting raw materials outsourced.

4. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.

5. The industry shall upgrade the existing ETP to treat the LTDS effluents so as to have full-fledged Biological ETP.

6. The industry shall improve the operational performance of MEE system (Stripper, MEE & ATFD) as suggested by the ZLD performance study.

7. The industry shall install online TDS meter for HTDS effluent generation and connect the same to TSPCB server within 15 days.

8. The industry shall connect the IP camera provided to the LTDS effluents digital flow meter to the TSPCB server within 15 days.

9. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.

10. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.

11. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.

12. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.

13. The industry shall continuously operate the online monitoring system provided to the HTDS, LTDS & RO permeate as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.

14. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.

15. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.

16. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.

17. The industry shall maintain proper housekeeping within the premises.

18. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.

19. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

13. **WHEREAS,** the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.

14. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. V.J.Sai Chem,
Sy.No.240/B, Dhothigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(40)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-50/TSPCB/TF/HO/2022- 1388 **Dt:06.12.2022**

Sub: TSPCB – **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months** – **Orders Issued** – Reg.

PATCH NO: 06 DEC 2022

Ref :
1. CFO&HWA Order dt:14.10.2021 with a validity upto 30.04.2026.
2. Closure Order No.NLG-50/TSPCB/TF/HO/2017-, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-50/TSPCB/TF/HO/2017, Dt:27.04.2022.
4. Industry's letter dated:18.07.2022
5. Inspection of the industry by the Board officials on 24.08.2022.
6. Hearing held on 30.09.2022.
7. O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others.
8. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
9. Inspection of the industry by the Board officials on 18.11.2022.
10. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in Bulk drugs & Intermediates manufacturing unit.
2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA to the industry on 14.10.2021 with a validity upto 30.04.2026.
3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 27.04.2022 for a period of Three months with certain directions to comply.
5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 18.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.
6. **WHEREAS,** vide reference 5th & 6th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022.
7. **WHEREAS,** vide reference 7th cited, O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT was filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District regarding pollution problems caused by certain industries.
8. **WHEREAS,** vide reference 8th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.
9. **WHEREAS,** vide reference 9th cited, the RO, Nalgonda Officials inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.27.04.2022 and details are as follows:

Under Air Act:

S. No	Direction	Compliance
1	The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control	Complied

	the odour nuisance.	
2	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	The industry has provided 3 Nos. of double stage scrubbers with activated charcoal bed followed by condenser.
3	The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.	Complied
4	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided
5	The industry shall identify the solvent centrifuge and connect to condensers to control the emissions within one month.	Complied
6	The industry shall install / maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.	The industry has provided 3 Nos. of double stage scrubbers with activated charcoal bed followed by condenser. (The industry has connected vent of dome of HTDS collection tank, vent of ATFD and production block-A to same scrubber)
7	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of July'2022 and submitted report.

I. Non-Compliances observed:

S. No	Direction	Status
3.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry has drum storage shed. However, some of the raw material drums are stored near production blocks.
4.	The industry shall maintain proper housekeeping within the premises.	The industry needs to improve the housekeeping.

10. **WHEREAS ,** The CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:
    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

11. **WHEREAS**, the Hon'ble NGT (SZ), Chennai issued orders dt. 31.10.2022 in O.A. No. 97 of 2021 filed by Sri Ravula Lingaswamy of Yadadri Bhuvanagir District. The gist of the order is as given below:
    1. To implement the directions given by CPCB in this regard and also assess the compensation for the alleged deliberate violations found in the report.
    2. The Telangana State Pollution Control Board (TSPCB) also has to ensure that these industries maintain the Ambient Air Quality (AAQ) and have adequate control to achieve the ZLD.

12. **WHEREAS,** vide reference 10th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative attended the meeting and clarified that the Gram Panchayat is constructing the drain as storm water drain to carry the rain water. They further informed that they have removed material drums stored near production blocks and improved the house keeping within the premises. They have also taken the following measures to control odour nuisance and achieved complete ZLD system:

1. <u>For control of air pollution and odour control:</u>

i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.

ii. Provided scrubbers with condensers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD.

iii. Provided online VOC analyzer and connected the same to the TSPCB server.

iv. Conducted LDAR study in the month of July, 2022 and taken measures as per the recommendations of the LDAR study.

2. <u>ZLD system to treat the effluents:</u>

i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.

ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.

iii. Provided online TDS meter and connected to TSPCB server.

iv. Provided shed for drums storage.

v. Provided IP camera at main gate and connected to TSPCB server.

13. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier directions dt 24.07.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

14. **WHEREAS,** after careful consideration of the material facts of the case, the Board is hereby issues **Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months** with following directions to comply with:

1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
2. The industry shall take all odour control measures and operate the same regularly to avoid odour nuisance to the surrounding environment.
3. The industry shall provide & maintain dome with suction hood followed by double stage scrubber with online pH meter to the HTDS effluent storage tanks to control the odour nuisance.
4. The industry shall install sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system connected to HTDS collection tank so as to arrest the VOCs.
5. The industry shall maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.
6. The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
7. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
8. The industry shall provide odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.
9. The industry shall provide & maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.

10. The industry shall maintain the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.

11. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.

12. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.

13. The industry shall not cause any air pollution to the surrounding area.

15. **WHEREAS,** the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.

16. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

17. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. V.J.Sai Chem,
Sy.No.240/B, Dhothigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(44)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-50/TSPCB/TF/HO/2022 - 889 **Dt:06.12.2022**

Sub : TSPCB – **M/s. V.J.Sai Chem, Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District –** Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Restoration of Power Supply for a period of Six Months – Orders Issued** – Reg.

DISPATCH NO: 889 DATE: 6 DEC 2022

Ref :
1. Order No.NLG-50/TSPCB/TF/HO/2017 dt:27.04.2022.
2. Hearing held on 03.12.2022
3. Order No.NLG-50/TSPCB/ TF/HO/2022 dt.06.12.2022.

* * * * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL to restore the power supply for a period of Three Months to **M/s. V.J.Sai Chem, Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 03.12.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board has issued extension of temporary revocation of closure orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply to **M/s. V.J.Sai Chem, Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District for a period of Six Months** from the date of this order for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(45)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-50/TSPCB/TF/HO/2022- 1390 **Dt:06.12.2022**

DESPATCH NO:
DATE : 06 DEC 2022

Sub : TSPCB – **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture Bank Guarantee of Rs. 2 lakhs** – Reg.

Ref :
1. The industry has submitted BG of 4 lakhs with BG No: 0GT0570210052009, Dt:25.02.2022 with validity up to 23.02.2023.
2. Task Force Committee meeting held on 03.12.2022.

* * * * *

The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs. 2 lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the Bank authorities to forfeit Bank Guarantee amount Rs. 2 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(46) ANNEXURE- V

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-50/TSPCB/TF/HO/2022- 1383 **Dt:06.12.2022**

Sub: TSPCB – **M/s. SVR Laboratories (P) Ltd., Sy.No. 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

DATE OF DISPATCH NO: 06 DEC 2022

Ref :
1. CFO Order dt. 09.11.2021 and valid up to 31.10.2025.
2. Closure Order No.NLG-96/TSPCB/TF/HO/2016-, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-96/TSPCB/TF/HO/2016, Dt: 27.04.2022.
4. Industry's letter dated: 06.08.2022.
5. Inspection of the industry by the Board Officials on 24.08.2022
6. Hearing held on 30.09.2022.
7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
8. Inspection of the industry by the Board Officials on 16.11.2022.
9. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.

2. **WHEREAS,** vide reference 1st cited, the industry has obtained CFO&HWA from the Board vide orders dt.09.11.2021 and valid up to 31.10.2025.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.

4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 27.04.2022 for a period of Three months with certain directions to comply.

5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 6.08.2022 has submitted representation to the Board requesting for Revocation of Closure Order.

6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022vide reference 6th cited.

7. **WHEREAS,** vide reference 7th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Rawula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

8. **WHEREAS,** vide reference 8th cited, the RO, Nalgonda Officials inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.27.04.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

S. No.	Direction	Compliance Status
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Submitted below
2	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP	The industry has provided MEE System consisting of stripper (30 KLD), MEE (30 KLD), ATFD (6 KLD). The MEE condensate will be sent

	followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	to Biological ETP (40 KLD) for treatment plant followed by RO plant (96 KLD). During the inspection, jet cleaning of MEE column was under progress. During the inspection, it was observed that, the industry is not operating the Biological ETP system.
3	The industry shall carry out performance of the ZLD treatment systems for HTDS and LTDS effluents within 15 days as committed during the meeting.	The industry carried out performance of ZLD system and the observations are as follows: 1. MEE plant evaporation is very low around 10-15 KLD. 2. HTDS effluent should pass through filter press. (During inspection, filter press is not in operation). 3. Stripper temperature is not sufficient. 4. There is fluctuation in steam supply to the MEE plant. Copy of the Performance report is enclosed.
4	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	The industry has rain water above ground level collection tank of capacity 30 KL.
5	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection, seepages were observed near MEE area. The industry is collecting and treating the seepages from ground.
7	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied
8	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided IP camera for HTDS, LTDS & RO permeate and connected the same to TSPCB Server.
9	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied
10	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	Complied
12	The industry shall provide shed of for storage of coal by 15.05.2022.	Provided
13	The industry shall maintain proper housekeeping within the premises.	Maintained

14	The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.	The industry has submitted BG of 2 lakhs with BG No: 021GT02221550008, Dt: 04.06.2022 with validity upto 03.06.2023.

Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry has drums storage yard. However, drums stored openly in the industry premises.
2.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to chilling plant and Production Block – 1 on 21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to chilling plant is having high TDS (6335 mg/ltr) and COD (910 mg/ltr) values. And, also sample in the Cooling tower attached to Production Block – 1 is also having TDS (2492 mg/ltr) and COD (159 mg/ltr) values.
3.	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	The industry has provided 2 Nos. of double stage scrubbers followed by activated char coal bed for production blocks and provided 1 no single stage scrubber to the vent of HTDS storage tanks. The industry has not provided condenser after the vent of scrubber. During the inspection, odour (Chlorine gas) was observed at scrubber area.

9. **WHEREAS ,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

10. **WHEREAS,** vide reference 9th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative clarified that, they are regularly operating ETP. They further informed that, they have provided ZLD system for treatment of effluents, provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, and improved housekeeping within the premises and they have taken the following measures to control odour nuisance and achieved complete ZLD system:

1. **For control of air pollution and odour control:**

   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
   ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks.
   iii. Provided online VOC analyzer and connected the same to the TSPCB server.
   iv. Conducted LDAR study in the month of June, 2022 and taken measures as per the recommendations of the LDAR study.

2. **ZLD system to treat the effluents:**

   i. Provided effluent treatment system consisting of Stripper, MEE & ATFD, & ETP followed by RO plant to treat the effluents.
   ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
   iii. Provided shed for drums storage.
   iv. Provided IP camera at main gate and connected to TSPCB server.

11. **WHEREAS,** during the Meeting, the committee noted the non-compliance observed on earlier TSPCB directions dt 27.04.2022, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

12. **WHEREAS,** after careful consideration of the material facts of the case, **the Board is hereby issues Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with following directions to comply with:**

    1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
    2. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
    3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and shall submit the consolidated records to the Regional Office, Nalgonda every month along with invoice copies of the starting raw materials outsourced.
    4. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
    5. The industry shall operate the Biological ETP continuously to treat the LTDS effluents.
    6. The industry shall improve the operational performance of MEE system(Stripper, MEE &ATFD) as suggested by the ZLD performance study.
    7. The industry shall install online TDS meter for HTDS effluent generation and connect the same to TSPCB server within one month.
    8. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.
    9. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.

10. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.

11. The industry shall collect & store the hazardous waste in closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.

12. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure for continuous data transmission to the TSPCB server.

13. The industry shall provide/maintain operate IP cameras at main gate entrance and ensure for continuous data transmission to the TSPCB server.

14. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.

15. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.

16. The industry shall maintain proper housekeeping within the premises.

17. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.

18. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.

19. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

13. **WHEREAS,** the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.

14. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. SVR Laboratories (P) Ltd.,
Sy.No. 239/A, 239/E, Dothigudem (V),
Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(51)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-50/TSPCB/TF/HO/2022- 1284 **Dt:06.12.2022**

Sub: TSPCB – **M/s. SVR Laboratories (P) Ltd., Sy.No. 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

DISPATCH NO: 06 DEC 2022

Ref :
1. CFO Order dt. 09.11.2021 and valid up to 31.10.2025.
2. Closure Order No.NLG-96/TSPCB/TF/HO/2016-, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-96/TSPCB/TF/HO/2016, Dt: 27.04.2022.
4. Industry's letter dated: 06.08.2022.
5. Inspection of the industry by the Board Officials on 24.08.2022
6. Hearing held on 30.09.2022.
7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
8. Inspection of the industry by the Board Officials on 16.11.2022.
9. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.

2. **WHEREAS,** vide reference 1st cited, the industry has obtained CFO&HWA from the Board vide orders dt.09.11.2021 and valid up to 31.10.2025.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.

4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 27.04.2022 for a period of Three months with certain directions to comply.

5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 6.08.2022 has submitted representation to the Board requesting for Revocation of Closure Order.

6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 vide reference 6th cited.

7. **WHEREAS,** vide reference 7th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

8. **WHEREAS,** vide reference 8th cited, the RO, Nalgonda Officials inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.27.04.2022 and details are as follows:

I. Compliances observed:

Under Air Act:

S. No	Direction	Compliance Status
1.	The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.	Complied
2.	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided

3.	The industry shall identify the solvent centrifuge and connect to condensers to control the emissions within one month.	Vents of centrifuges are connected to the scrubbers.
4.	The industry shall install / maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.	The industry has provided 2 Nos. of double stage scrubbers followed by activated char coal bed for production blocks and provided 1 no single stage scrubber to the vent of HTDS storage tanks. The industry has not provided condenser after the vent of scrubber. During the inspection, odour (Chlorine gas) was observed at scrubber area.
5.	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of June'2022.

Non-Compliances observed:

S. No	Direction	Status
4.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry has drums storage yard. However, drums stored openly in the industry premises.
5.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to chilling plant and Production Block – 1 on 21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to chilling plant is having high TDS (6335 mg/ltr) and COD (910 mg/ltr) values. And, also sample in the Cooling tower attached to Production Block – 1 is also having TDS (2492 mg/ltr) and COD (159 mg/ltr) values.
6.	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	The industry has provided 2 Nos. of double stage scrubbers followed by activated char coal bed for production blocks and provided 1 no single stage scrubber to the vent of HTDS storage tanks. The industry has not provided condenser after the vent of scrubber. During the inspection, odour (Chlorine gas) was observed at scrubber area.

9. **WHEREAS ,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.

3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

4. TSPCB shall further direct M/s. Hazelo Labs Pvt. Ltd.;

- The unit shall augment MEE and RO, so as to achieve ZLD system.
- To segregate High TDS and Low TDS effluent and to install online flow-meters at inlet and outlet.
- The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.
- To carry Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises.
- To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records.

10. **WHEREAS,** vide reference 9th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative clarified that, they are regularly operating ETP. They further informed that, they have provided ZLD system for treatment of effluents, provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, and improved housekeeping within the premises and they have taken the following measures to control odour nuisance and achieved complete ZLD system:

1. **<u>For control of air pollution and odour control:</u>**

   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
   ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks.
   iii. Provided online VOC analyzer and connected the same to the TSPCB server.
   iv. Conducted LDAR study in the month of June, 2022 and taken measures as per the recommendations of the LDAR study.

2. **<u>ZLD system to treat the effluents:</u>**

   i. Provided effluent treatment system consisting of Stripper, MEE & ATFD, & ETP followed by RO plant to treat the effluents.
   ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
   iii. Provided shed for drums storage.
   iv. Provided IP camera at main gate and connected to TSPCB server.

11. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier directions dt 27.04.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

12. **WHEREAS,** after careful consideration of the material facts of the case, the Board is hereby issues **Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months** with following directions to comply with:

1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
2. The industry shall provide & maintain dome with suction hood followed by double stage scrubber with online pH meter to the HTDS effluent storage tanks to control the odour nuisance.
3. The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system connected to HTDS collection tank so as to arrest the VOCs.

4. The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.
5. The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
6. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
7. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.
8. The industry shall provide & maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
9. The industry shall maintain the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.
10. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
11. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
12. The industry shall not cause any air pollution in the surrounding area.

13. **WHEREAS,** the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.

14. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. SVR Laboratories (P) Ltd.,
Sy.No. 239/A, 239/E, Dothigudem (V),
Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(55)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-50/TSPCB/TF/HO/2022 - 885 **Dt:06.12.2022**

Sub : TSPCB – **M/s. SVR Laboratories (P) Ltd., Sy.No. 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Restoration of Power Supply for a period of Six Months – Orders Issued** – Reg.

Ref :
1. Order No.NLG-50/TSPCB/TF/HO/2017 dt:27.04.2022.
2. Hearing held on 30.09.2022& 03.12.2022.
3. Order No.NLG-50/TSPCB/ TF/HO/2022 dt:06.12.2022.

* * * * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL to restore the power supply for a period of Three Months to **M/s. SVR Laboratories (P) Ltd., Sy.No. 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 30.09.2022 & 03.12.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board has issued extension of temporary revocation of closure orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply to **M/s. SVR Laboratories (P) Ltd., Sy.No. 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District for a period of Six Months** from the date of this order for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer

(56)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-50/TSPCB/TF/HO/2022- 1386 **Dt:06.12.2022**

DESPATCH NO:
DATE 13-12-2022

Sub : TSPCB – **M/s. SVR Laboratories (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Non-compliance of the Consent conditions and Board directions – **Forfeiture of Bank Guarantee of Rs. 2 lakhs** – Reg.

Ref :
1. The industry has submitted BG of 2 lakhs with BG No: 021GT02221550008, Dt: 04.06.2022 with validity up to 03.06.2023.
2. Task Force Committee meeting held on 03.12.2022.

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The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. SVR Laboratories (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs. 2 lakhs submitted by the industry.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the Bank authorities to forfeit Bank Guarantee amount Rs. 2 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(57) ANNEXURE - VI

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-50/TSPCB/TF/HO/2022- 1394 **Dt:06.12.2022**

PATCH NO: 05 DEC 2022

Sub: TSPCB – **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Order for a period of Six Months** – **Orders Issued** – Reg.

Ref :
1. CFO & HWA Order dt.29.08.2018, valid up to 31.03.2023.
2. Closure Order No.NLG-50/TSPCB/TF/HO/2017-, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-47/TSPCB/TF/HO/2016, Dt: 27.04.2022.
4. Industry's request for Revocation on 25.07.2022.
5. Inspection of the industry by the Board Officials on 24.08.2022 & 12.09.2022.
6. Hearing held on 30.09.2022.
7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
8. Inspection of the industry by the Board Officials on 18.11.2022.
9. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District is manufacturing Drug intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA order dt.29.08.2018 with a validity period up to 31.03.2023.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.

4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 27.04.2022 for a period of Three months with certain directions to comply.

5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 25.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.

6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022& 12.09.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 vide reference 6th cited.

7. **WHEREAS,** vide reference 7th cited, the RO, Nalgonda Officials inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.27.04.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

S. No	Direction	Compliance Status
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Submitted below
2.	The industry shall segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD for evaporation.	The industry has provided ZLD system consisting of stripper, MEE, ATFD & RO plant for treating the HTDS & LTDS effluents. During the inspection, MEE

		was under operation.
3.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	The industry has provided below ground level storage tank of capacity 280 KL rain water collection.
4.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied
5.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry provided separate storage shed for hazardous waste.
6.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided IP camera to HTDS, LTDS and RO Permeate and connected the same to TSPCB Server.
7.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Provided
8.	The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.	The industry has submitted BG of 2 lakhs with BG No: 021GT02220820008, Dt:23.03.2022 with validity upto 22.03.2023.

a. Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall construct Biological ETP to treat the LTDS effluents along with MEE condensate within Three Months. Till such time, the MEE condensate & LTDS effluents shall be treated in RO System and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	The industry has yet not constructed Biological ETP.
2.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection, spillages were observed near ATFD area.
3.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	Not Complied. The industry is still using flexible pipelines within the premises for transfer of effluents, chemicals, etc,.
4.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to Production Block – 3 and

		Production Block – 2 on 21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to Production Block – 3 is having high TDS (13,486 mg/ltr) and COD (2,693 mg/ltr) values. And, also sample in the Cooling tower attached to Production Block – 2 is also having high TDS (9,469 mg/ltr) and COD (849 mg/ltr) values.
5.	The industry shall maintain proper housekeeping within the premises.	Housekeeping of the industry needs to improve.

8. **WHEREAS ,** The CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

9. **WHEREAS,** vide reference 8th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative clarified that, the construction of Biological ETP will be completed within 15 days to treat the effluents. The industry requested the Board to give time of 15 days to complete the Biological ETP and to provide fixed pipelines for transfer of effluents & chemicals as the construction activities are going on. They assured that till that time they will utilize only fresh water in the cooling towers to control odour.

    They further informed that, they have installed new ATFD, provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, HTDS collection tank & ATFD and improved housekeeping within the premises and they have taken the following measures to control odour nuisance and achieved complete ZLD system:

    1. <u>For control of air pollution and odour control:</u>

    i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
    ii. Provided scrubbers with online PH meters followed by vent condensers & Activated Charcoal bed for production blocks, HTDS collection tank& ATFD.
    iii. Provided online VOC analyzer and connected the same to the TSPCB server.
    iv. Conducted LDAR study in the month of Feb, 2022 and taken measures as per the recommendations of the LDAR study.

    2. <u>Treatment system to treat the effluents:</u>

    i. Provided effluent treatment system consisting of Stripper, MEE & ATFD, followed by RO plant to treat the effluents.
    ii. Construction of Biological ETP will be completed within 15 days.
    iii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
    iv. Provided online TDS meter and connected to TSPCB server.

v. Provided shed for drums storage.
vi. Provided IP camera at main gate and connected to TSPCB server.

10. **WHEREAS,** during the Meeting, the committee noted the non-compliance observed on earlier TSPCB directions dt 27.04.2022, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions including CPCB directions and Forfeiture of Bank Guarantee of Rs. 2.0 Lakhs, for few non-compliances as observed in earlier Board directions dt.27.04.2022.

11. **WHEREAS,** after careful consideration of the material facts of the case, **the Board is hereby issues Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with following directions to comply with:**

1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
2. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and shall submit the consolidated records to the Regional Office, Nalgonda every month along with invoice copies of the starting raw materials outsourced.
4. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
5. The industry shall complete the construction of Biological ETP within 15 days and shall regularly operate the same.
6. The industry shall install online TDS meter for HTDS effluent generation and connect the same to TSPCB server within one month.
7. The industry shall connect the IP camera provided to the LTDS effluents digital flow meter to the TSPCB server within 15 days.
8. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.
9. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.
10. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
11. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
12. The industry shall continuously operate the online monitoring system provided to the HTDS, LTDS & RO permeate as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
13. The industry shall provide & maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.

14. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.

15. The industry shall not use effluents or any waste water in cooling towers and shall check the quality of the cooling circulation water regularly.

16. The industry shall maintain proper housekeeping within the premises.

17. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.

18. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.

19. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

12. **WHEREAS,** the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.

13. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Chemic Life Sciences Pvt. Ltd.,
Sy.No.238 & 239, Dhotigudem (V), Pochampally (M),
Yadadri Bhuvanagiri District

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(62)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-50/TSPCB/TF/HO/2022- 1395 **Dt:06.12.2022**

DISPATCH NO: 06 DEC 2022

Sub: TSPCB – **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months** – **Orders Issued** – Reg.

Ref :
1. CFO & HWA Order dt.29.08.2018, valid up to 31.03.2023.
2. Closure Order No.NLG-50/TSPCB/TF/HO/2017-, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-47/TSPCB/TF/HO/2016, Dt: 27.04.2022.
4. Industry's request for Revocation on 25.07.2022.
5. Inspection of the industry by the Board Officials on 24.08.2022 & 12.09.2022.
6. Hearing held on 30.09.2022.
7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
8. Inspection of the industry by the Board Officials on 18.11.2022.
9. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District is manufacturing Drug intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA order dt.29.08.2018 with a validity period up to 31.03.2023.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.

4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 27.04.2022 for a period of Three months with certain directions to comply.

5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 25.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.

6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 24.08.2022& 12.09.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 vide reference 6th cited.

7. **WHEREAS,** vide reference 7th cited, the RO, Nalgonda Officials inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.27.04.2022 and details are as follows:

I. Compliances observed:

Under Air Act:

S. No	Direction	Compliance Status
1	The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.	Complied
2	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	The industry has provided vent condenser followed by activated charcoal bed to 3 Nos. of double stage scrubbers.

3	The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.	Complied
4	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided
5	The industry shall identify the solvent centrifuge and connect to condensers to control the emissions within one month.	Not complied
6	The industry shall install / maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.	The industry has provided vent condenser followed by activated charcoal bed to 3 Nos. of double stage scrubbers.
7	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of February'2022 and submitted report.

Non-Compliances observed:

Sl. No	Direction	Status
1.	The industry shall construct Biological ETP to treat the LTDS effluents along with MEE condensate within Three Months. Till such time, the MEE condensate & LTDS effluents shall be treated in RO System and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	The industry has yet not constructed Biological ETP.
2.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection, spillages were observed near ATFD area.
3.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	Not Complied. The industry is still using flexible pipelines within the premises for transfer of effluents, chemicals, etc,.
4.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to Production Block – 3 and Production Block – 2 on 21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to Production Block – 3 is having high TDS (13,486 mg/ltr) and COD (2,693 mg/ltr) values. And, also sample in the Cooling tower attached to Production Block – 2 is also having high TDS (9,469 mg/ltr) and COD (849 mg/ltr) values.
5.	The industry shall maintain proper housekeeping within the premises.	Housekeeping of the industry needs to improve.

8. **WHEREAS ,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit

time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.

2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

9. **WHEREAS,** vide reference 8th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative clarified that, the construction of Biological ETP will be completed within 15 days to treat the effluents. The industry requested the Board to give time of 15 days to complete the Biological ETP and to provide fixed pipelines for transfer of effluents & chemicals as the construction activities are going on. They assured that till that time they will utilize only fresh water in the cooling towers to control odour.

They further informed that, they have installed new ATFD, provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, HTDS collection tank & ATFD and improved housekeeping within the premises and they have taken the following measures to control odour nuisance and achieved complete ZLD system:

1. **<u>For control of air pollution and odour control:</u>**

   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
   ii. Provided scrubbers with online PH meters followed by vent condensers & Activated Charcoal bed for production blocks, HTDS collection tank& ATFD.
   iii. Provided online VOC analyzer and connected the same to the TSPCB server.
   iv. Conducted LDAR study in the month of Feb, 2022 and taken measures as per the recommendations of the LDAR study.

2. **<u>ZLD system to treat the effluents:</u>**

   i. Provided effluent treatment system consisting of Stripper, MEE & ATFD, followed by RO plant to treat the effluents.
   ii. Construction of Biological ETP will be completed within 15 days.
   iii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
   iv. Provided online TDS meter and connected to TSPCB server.
   v. Provided shed for drums storage.
   vi. Provided IP camera at main gate and connected to TSPCB server.

10. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier directions dt 27.04.2022, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

11. **WHEREAS,** after careful consideration of the material facts of the case, the Board is hereby issues **Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months** with following directions to comply with:

1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
2. The industry shall provide & maintain dome with suction hood followed by double stage scrubber with online pH meter to the HTDS effluent storage tanks to control the odour nuisance.
3. The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system connected to HTDS collection tank so as to arrest the VOCs.

4. The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.
5. The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
6. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
7. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.
8. The industry shall provide & maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
9. The industry shall maintain the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.
10. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
11. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
12. The industry shall not cause any air pollution in the surrounding area.

12. **WHEREAS,** the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.

13. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Chemic Life Sciences Pvt. Ltd.,
Sy.No.238 & 239, Dhotigudem (V),
Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(66)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-50/TSPCB/TF/HO/2022 - 1396 **Dt:06.12.2022**

DISPATCH NO: 06 DEC 2022

Sub : TSPCB – **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District –** Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Restoration of Power Supply for a period of Six Months – Orders Issued** – Reg.

Ref :
1. Order No.NLG-50/TSPCB/TF/HO/2017 dt:27.04.2022.
2. Hearing held on 30.09.2022& 03.12.2022.
3. Order No.NLG-50/TSPCB/ TF/HO/2022 dt. 06.12.2022.

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In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL to restore the power supply for a period of Three Months to **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 30.09.2022 & 03.12.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board has issued extension of temporary revocation of closure orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply to **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District - for a period of Six Months** from the date of this order for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

MEMBER SECRETARY

To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(67)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-47/TSPCB/TF/HO/2022- 1397 **Dt:06.12.2022**

C.O.R.
DESPATCH NO:
DATE 05 DEC 2022

Sub : TSPCB – **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture Bank Guarantee of Rs. 2 lakhs** – Reg.

Ref :
1. The industry has submitted BG of 2 lakhs with BG No: 021GT02220820008, Dt: 23.03.2022 with validity up to 22.03.2023.
2. Task Force Committee meeting held on 03.12.2022.

* * * * *

The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs. 2 lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the Bank authorities to forfeit Bank Guarantee amount Rs. 2 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna
Senior Environmental Engineer

(68) ANNEXURE - VII

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-40/TSPCB/TF/HO/2022 - 1372 **Dt.06.12.2022**

ESPATCH NO: 06 DEC 2022

Sub : TSPCB – **M/s. Archimedis Laboratories (P) Ltd., Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **ADDITIONAL DIRECTIONS** – **Orders Issued** – Reg.

Ref :
1. CFO&HWA order dt.15.01.2021 valid upto 30.11.2025.
2. Directions Order dated:02.03.2022 & 14.07.2022.
3. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
4. Inspection of the industry by the Board Officials the industry on 16.11.2022.
5. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District is a Bulk Drugs manufacturing industry.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO & HWA (renewal) to the industry on 15.01.2021 with validity up to 30.11.2025.

3. **WHEREAS,** vide reference 2nd cited, the Board issued certain directions to the industry on 02.03.2022 & 14.11.2022 in connection with complaints.

4. **WHEREAS,** vide reference 3rd cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

5. **WHEREAS,** vide reference 4th cited, the RO, Nalgonda Officials inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.31.10.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

Sl. No	Direction	Compliance Status
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--
2.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	Provided rain water collection tanks of 100 KL capacity (20 KL, 20 KL & 60 KL below ground level) with bypass.
3.	The industry shall install / provide flow meters for domestic purposes within one week.	Provided water meter for Domestic consumption.
4.	The industry shall take necessary measures to prevent entering of rain water into the operating area of the Stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.	They provided MEE system under the shed. They provided dyke walls around MEE area. But, dyke wall is not laid near ATFD area. This may cause mixing of rain water near MEE area.
5.	The industry shall not discharge any	No discharges were observed during

	effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	inspection.
6.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied.
7.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided flow meters and connected to TSPCB server.
8.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Provided IP camera and connected to TSPCB server.
9.	The industry shall maintain proper housekeeping within the premises.	ETP area is not having good housekeeping. Sludge of cow dung in Aeration tank in floating condition. As per the discussions held with the ETP operator and industry representatives, they are operating the ETP without calculating ETP operating parameter like MLSS, Food/Mass, SVI etc.,. Hence, they may be operating ETP in un scientific manner. This may be examined.

Under Air Act:

S. No	Direction	Compliance Status
1	The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.	Provided dome covers to the effluent collection tank and connected to scrubber. However, the same are not sealed properly and having some openings. This may cause escape of VOCs and cause odour nuisance., They made large size holes to these domes for placing of pipeline from collection tank to MEE system. This may also cause escape of VOCs.
2	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.	Scrubbers are under operation. The industry is maintaining the records. But, odour nuisance was observed near scrubber area. This may be due to leakage of VOC fumes or in efficiency of carbon filter.
3	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided vent condensers.
4	The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.	Provided and same is under operation.
5	The industry shall provide online VOC analyser and connect the same to Board's	They provided VOC meter near office room near main gate area and same

	website.	is connected to Boards website. During inspection, working condition of the VOC meter was monitored by placing marker at receiver point of the VOC. But, it is showing constant Zero value and not fluctuating. Hence, it is not in working condition.
6	The industry shall comply with the Standard Operating Procedure (SOP) specified for solvent recovery plants by CPCB.	The industry has not provided Solvent Recovery Plant. The industry representative informed that they are reusing the solvents after simple distillation and also sending to authorised solvent recovery units.
7	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	Provided sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD
8	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	Provided sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to production Blocks

II. Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall regularly treat the effluents in stripper, MEE, ATFD, followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	During inspection Stripper, MEE, ATFD & RO plant are in operation. The RO Reject water is storing in the HDPE tank and they not provided fixed pipe to lift the same to MEE. They provided flexible pipe for lifting of RO reject from HDPE storage tank and spillage collection tank in RO plant area.
2.	The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.	Canteen water collecting into earthen pit and same sending to MEE system through pumping system. But, not provided separate flow meter to ensure the same.
3.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry has provided shed for drums. However, some of the drums are placed on concrete platform openly.
4.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	During inspection observed that some unused pipe line system are placed in Biological ETP area and they are placed in clumsy manner. The industry may be directed to provide specific colour coded pipes lines with source and destination marking on the pipeline.
5.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	• The industry has provided movable pipeline for cooling tower existing beside ETP. Odour was observed at cooling tower area. • Biological ETP is existing at greater height than cooling tower and beside to the Cooling tower. Hence, the

		industry may be directed to provide • fixed pipelines. • During inspection, water samples collected from the cooling towers and same were submitted to Central Laboratory for analysis.

6. **WHEREAS,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

   1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
   2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
   3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

7. **WHEREAS,** vide reference 5th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 03.12.2022. The industry representative attended the meeting and clarified that, they removed the flexible pipes and provided all fixed pipe lines, flow meter will be provided at pumping of Canteen water from collection pit within one week and they are using ground water for cooling tower. They have taken the following measures to control odour nuisance and achieved complete ZLD system:

   1. <u>For control of air pollution and odour control:</u>

   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
   ii. Provided sub cooler condensers connected to scrubbers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD to control VOC emissions.
   iii. Provided vent condensers to solvent storage tanks.
   iv. Provided PIION liquid at effluent treatment area to control VOCs.
   v. Provided online VOC analyzer and connected the same to the TSPCB server.
   vi. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

   2. <u>ZLD system to treat the effluents:</u>

   i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
   ii. Segregating the HTDS & LTDS effluents and provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
   iii. Provided online TDS meter and connected to TSPCB server.
   iv. Provided shed for storage of drums.
   v. Provided IP camera at main gate and connected to TSPCB server.

8. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier TSPCB directions dt14.07.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue additional directions to your industry to comply with.

9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following additional directions to the industry to comply :**

   1. The industry shall comply with the directions issued vide order dt:14.07.2022.
   2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**

3. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
4. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.
5. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Archimedis Laboratories (P) Ltd.,
Sy.No.238, Dhotigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvangiri for kind information.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(73)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

DISPATCH NO:
06 DEC 2022

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-40/TSPCB/TF/HO/2022 - 1891 **Dt.06.12.2022**

Sub : TSPCB -- **M/s. Archimedis Laboratories (P) Ltd., Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **ADDITIONAL DIRECTIONS** – **Orders Issued** – Reg.

Ref :
1. CFO&HWA order dt.15.01.2021 valid upto 30.11.2025.
2. Directions Order dated:02.03.2022 & 14.07.2022.
3. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
4. Inspection of the industry by the Board Officials the industry on 16.11.2022.
5. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District is a Bulk Drugs manufacturing industry.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO & HWA (renewal) to the industry on 15.01.2021 with validity up to 30.11.2025.

3. **WHEREAS,** vide reference 2nd cited, the Board issued certain directions to the industry on 02.03.2022 & 14.11.2022 in connection with complaints.

4. **WHEREAS,** vide reference 3rd cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

5. **WHEREAS,** vide reference 4th cited, the RO, Nalgonda Officials inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.31.10.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

Sl. No	Direction	Compliance Status
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--
2.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	Provided rain water collection tanks of 100 KL capacity (20 KL, 20 KL & 60 KL below ground level) with bypass.
3.	The industry shall install / provide flow meters for domestic purposes within one week.	Provided water meter for Domestic consumption.
4.	The industry shall take necessary measures to prevent entering of rain water into the operating area of the	They provided MEE system under the shed. They provided dyke walls around MEE area. But, dyke wall is not laid

	Stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.	near ATFD area. This may cause mixing of rain water near MEE area.
5.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	No discharges were observed during inspection.
6.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied.
7.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided flow meters and connected to TSPCB server.
8.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Provided IP camera and connected to TSPCB server.
9.	The industry shall maintain proper housekeeping within the premises.	ETP area is not having good housekeeping. Sludge of cow dung in Aeration tank in floating condition. As per the discussions held with the ETP operator and industry representatives, they are operating the ETP without calculating ETP operating parameter like MLSS, Food/Mass, SVI etc.,. Hence, they may be operating ETP in un scientific manner. This may be examined.

Under Air Act:

S. No	Direction	Compliance Status
1	The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.	Provided dome covers to the effluent collection tank and connected to scrubber. However, the same are not sealed properly and having some openings. This may cause escape of VOCs and cause odour nuisance. They made large size holes to these domes for placing of pipeline from collection tank to MEE system. This may also cause escape of VOCs.
2	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.	Scrubbers are under operation. The industry is maintaining the records. But, odour nuisance was observed near scrubber area. This may be due to leakage of VOC fumes or in efficiency of carbon filter.
3	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided vent condensers.
4	The industry shall provide odour suppressant mist spray / sprinkle "PIION"	Provided and same is under operation.

	liquid at effluent treatment area to contain VOCs.	
5	The industry shall provide online VOC analyser and connect the same to Board's website.	They provided VOC meter near office room near main gate area and same is connected to Boards website. During inspection, working condition of the VOC meter was monitored by placing marker at receiver point of the VOC. But, it is showing constant Zero value and not fluctuating. Hence, it is not in working condition.
6	The industry shall comply with the Standard Operating Procedure (SOP) specified for solvent recovery plants by CPCB.	The industry has not provided Solvent Recovery Plant. The industry representative informed that they are reusing the solvents after simple distillation and also sending to authorised solvent recovery units.
7	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	Provided sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD
8	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	Provided sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to production Blocks

II. Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall regularly treat the effluents in stripper, MEE, ATFD, followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	During inspection Stripper, MEE, ATFD & RO plant are in operation. The RO Reject water is storing in the HDPE tank and they not provided fixed pipe to lift the same to MEE. They provided flexible pipe for lifting of RO reject from HDPE storage tank and spillage collection tank in RO plant area.
2.	The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.	Canteen water collecting into earthen pit and same sending to MEE system through pumping system. But, not provided separate flow meter to ensure the same.
3.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry has provided shed for drums. However, some of the drums are placed on concrete platform openly.
4.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	During inspection observed that some unused pipe line system are placed in Biological ETP area and they are placed in clumsy manner. The industry may be directed to provide specific colour coded pipes lines with source and destination marking on the pipeline.
5.	The industry shall not use effluent or any waste water for cooling tower	• The industry has provided movable pipeline for cooling tower existing beside ETP. Odour was observed at

	purpose and shall check the quality of the cooling circulation water regularly.	cooling tower area. • Biological ETP is existing at greater height than cooling tower and beside to the Cooling tower. Hence, the industry may be directed to provide • fixed pipelines. • During inspection, water samples collected from the cooling towers and same were submitted to Central Laboratory for analysis.

6. **WHEREAS,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

   1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
   2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
   3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

7. **WHEREAS,** vide reference 5th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 03.12.2022. The industry representative attended the meeting and clarified that, they removed the flexible pipes and provided all fixed pipe lines, flow meter will be provided at pumping of Canteen water from collection pit within one week and they are using ground water for cooling tower. They have taken the following measures to control odour nuisance and achieved complete ZLD system:

   1. <u>For control of air pollution and odour control:</u>

   i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
   ii. Provided sub cooler condensers connected to scrubbers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD to control VOC emissions.
   iii. Provided vent condensers to solvent storage tanks.
   iv. Provided PIION liquid at effluent treatment area to control VOCs.
   v. Provided online VOC analyzer and connected the same to the TSPCB server.
   vi. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

   2. <u>ZLD system to treat the effluents:</u>

   i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
   ii. Segregating the HTDS & LTDS effluents and provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
   iii. Provided online TDS meter and connected to TSPCB server.
   iv. Provided shed for storage of drums.
   v. Provided IP camera at main gate and connected to TSPCB server.

8. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier TSPCB directions dt14.07.2022, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue additional directions to your industry to comply with.

9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following additional directions to the industry to comply :**

    1. The industry shall comply with the directions issued vide order dt:14.07.2022.
    2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
    3. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
    4. The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

10. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Archimedis Laboratories (P) Ltd.,
Sy.No.238, Dhotigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE, Z.O, R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(78)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-40/TSPCB/TF/HO/2022- 1393 **Dt:06.12.2022.**

DESPATCH NO:
DATE 06.12.2022

Sub : TSPCB – **M/s. Archimedis Laboratories (Pvt) Ltd., Dothigudem (V), Pochampally (M), Yadadri-Buvanagiri District** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture Bank Guarantee of Rs.2.0 Lakhs** – Reg.

Ref :
1. The industry has submitted BG of Rs. 4.0 lakhs.
2. Task Force Committee meeting held on 03.12.2022.

* * * * *

The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Archimedis Laboratories (Pvt) Ltd., Dothigudem (V), Pochampally (M), Yadadri-Buvanagiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs.2.0 Lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the industry to re-validate the BG and also to the Bank authorities to forfeit Bank Guarantee amount i.e., Rs.2.0 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

ANNEXURE-VII

(79)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-48/TSPCB/TF/HO/2022 - 1378 **Dt:06.12.2022**

Sub : TSPCB – **M/s. Optimus Drugs (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **ADDITIONAL DIRECTIONS** – **Orders Issued** – Reg.

Ref :
1. CFO&HWA order dt.18.09.2017 valid upto 31.12.2022.
2. CFO Expansion (phase-I) order No. 200522362965, dt.16.03.2020 with a validity period up to 31.10.2023.
3. Directions Order No.NLG-48/TSPCB/TF/HO/2016-2164, dt.02.03.2022.
4. Directions Order No.NLG-48/TSPCB/TF/HO/2016, 14.07.2022.
5. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
6. Inspection of the industry by the Board Officials on 16.11.2022.
7. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District engaged in manufacturing of Bulk Drugs and intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board has issued Auto renewal of CFO & HWA order vide dt.18.09.2017 for a period upto 31.12.2022. The Board issued CFO & HWA (expansion Phase-I) to the industry vide order dated 16.03.2020 with a validity period up to 31.10.2023 vide reference 2nd cited.

3. **WHEREAS,** vide reference 3rd & 4th cited, the Board issued directions to the industry on 02.03.2022 and 14.07.2022 in connection with complaints.

4. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected your industry on 16.11.2022 and submitted the report dt:19.11.2022 to the Board Office on earlier TSPCB directions dt.14.07.2022. The details are as follows:

I. Compliances observed:

Under Water Act:

Sl. No	Direction	Status
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--
2	The industry shall regularly treat the effluents in stripper, MEE, ATFD, Biological ETP followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	Complied. During inspection Stripper, MEE, ATFD & RO plant are in operation.
3	The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.	The domestic waste water is sending to ETP for treatment.
4	The industry shall provide first run off rain water & seepage collection pit with proper	The industry has provided 300 KL first run-off rain water

	bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	collection tank and treating the same in the ZLD system in the industry premises.
5	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During inspection, no discharges were observed.
6	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied.
7	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied.
8	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided online monitoring system and connected to TSPCB server.
9	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	The industry has provided IP camera at the main gate entrance and connected to Board server.
10	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	They provided fixed pipelines for transfer of effluent to ZLD treatment system. But, they are collecting spillages/washings at Production Block -_I scrubber area in HDPE drums and shifting the same to ZLD. They not provided specific pipe line for shifting the same.
11	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Perceptible odour was observed near cooling tower at MEE area. During inspection, water samples collected from the Cooling tower.
12	The industry shall maintain proper housekeeping within the premises.	Maintained
13	The industry shall revalidate the Bank Guarantee before its expiry from time to time till further orders from the Board.	They submitted BG of Rs. 8,00,000/- with BG No.3326IGP001587622 dt:10.06.2022 with the validity period upto 10.06.2023.

II. Non-Compliances observed:

Sl. No	Direction	Status
1	The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.	The industry has provided 9x30 KL closed HDPE tanks for storage of HTDS effluents and connected its vent to Scrubber. But, during inspection observed that caps of 2 Nos. tanks are in open condition. This may cause escape of VOCs. They provided PIION system in this area.
2	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.	The industry has provided 3 Nos. of two stage scrubbers with online pH meters and activated char coal bed followed by sub cooler condensers to control process emissions and maintaining records. During inspection, perceptible odour was observed near scrubber areas. This may be due to leakages of VOCs. The pH meter of production block – 3 is not in working condition.
3.	The industry shall provide online VOC analyzer and connect the same to Board's website.	MEE system and ETP area existing at a distance of about 150 mtrs and production block is existing between these sytems. They provided VOC meter near Biological ETP area and same is connected to Boards website. During inspection, working condition of the VOC meter was monitored by placing marker at receiver point of the VOC. But, it is showing constant Zero value and not fluctuating. Hence, it is not in working condition.

5. **WHEREAS,** vide reference 6th cited, the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

6. **WHEREAS**, the Hon'ble NGT (SZ), Chennai issued orders dt. 31.10.2022 in O.A. No. 97 of 2021 filed by Sri Ravula Lingaswamy of Yadadri Bhuvanagir District. The gist of the order is as given below:

    1. To implement the directions given by CPCB in this regard and also assess the compensation for the alleged deliberate violations found in the report.
    2. The Telangana State Pollution Control Board (TSPCB) also has to ensure that these industries maintain the Ambient Air Quality (AAQ) and have adequate control to achieve the ZLD.

7. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 03.12.2022. The industry representative clarified that, caps provided to HTDS collection tanks are rectified immediately after inspection of the Board Officials., pH meter for production block-III is in operation, VOC meter is also in working condition. They have provided all air & water pollution control systems. They informed that, they are using ground water for cooling tower and no odour problems. They have taken the following measures to control odour nuisance and achieved complete ZLD system:

   1. **<u>For control of air pollution and odour control:</u>**

      i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
      ii. Provided sub cooler condensers connected to scrubbers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD to control VOC emissions.
      iii. Provided vent condensers to solvent storage tanks.
      iv. Provided PIION liquid at effluent treatment area to control VOCs.
      v. Provided online VOC analyzer and connected the same to the TSPCB server.
      vi. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

   2. **<u>ZLD system to treat the effluents:</u>**

      i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
      ii. Segregating the HTDS & LTDS effluents and provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
      iii. Provided online TDS meter and connected to TSPCB server.
      iv. Provided shed for storage of drums.
      v. Provided IP camera at main gate and connected to TSPCB server.

8. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier TSPCB directions dt14.07.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue additional directions to your industry to comply with.

9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following additional directions to your industry to comply with:**

   1. The industry shall comply with the directions issued vide order dt:14.07.2022.
   2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
   3. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
   4. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.
   5. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Optimus Drugs (P) Ltd.,
Dhothigudem Village,
Pochampally Mandal,
Yadadri Bhuvanagiri District.
Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(84)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-48/TSPCB/TF/HO/2022 - 1379 **Dt:06.12.2022**

DESPATCH NO: 06 DEC 2022

Sub : TSPCB – **M/s. Optimus Drugs (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **ADDITIONAL DIRECTIONS – Orders Issued** – Reg.

Ref :
1. CFO&HWA order dt.18.09.2017 valid upto 31.12.2022.
2. CFO Expansion (phase-I) order No. 200522362965, dt.16.03.2020 with a validity period up to 31.10.2023.
3. Directions Order No.NLG-48/TSPCB/TF/HO/2016-2164, dt.02.03.2022.
4. Directions Order No.NLG-48/TSPCB/TF/HO/2016, 14.07.2022.
5. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
6. RO, Nalgonda Officials inspected the industry on 16.11.2022.
7. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District engaged in manufacturing of Bulk Drugs and intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board has issued Auto renewal of CFO & HWA order vide dt.18.09.2017 for a period upto 31.12.2022. The Board issued CFO & HWA (expansion Phase-I) to the industry vide order dated 16.03.2020 with a validity period up to 31.10.2023 vide reference 2nd cited.

3. **WHEREAS,** vide reference 3rd & 4th cited, the Board issued directions to the industry on 02.03.2022 and 14.07.2022 to comply with.

4. **WHEREAS,** vide reference 5th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

5. **WHEREAS,** vide reference 6th cited, the RO, Nalgonda Officials again inspected your industry on 16.11.2022 and submitted the report to the Board Office vide mail dt:19.11.2022 on earlier directions dt.14.07.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

Sl. No	Direction	Status
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--
2	The industry shall regularly treat the effluents in stripper, MEE, ATFD, Biological ETP followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	Complied. During inspection Stripper, MEE, ATFD & RO plant are in operation.

3	The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.	The domestic waste water is sending to ETP for treatment.
4	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	The industry has provided 300 KL first run-off rain water collection tank and treating the same in the ZLD system in the industry premises.
5	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During inspection, no discharges were observed.
6	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied.
7	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied.
8	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided online monitoring system and connected to TSPCB server.
9	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	The industry has provided IP camera at the main gate entrance and connected to Board server.
10	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	They provided fixed pipelines for transfer of effluent to ZLD treatment system. But, they are collecting spillages/washings at Production Block -_I scrubber area in HDPE drums and shifting the same to ZLD. They not provided specific pipe line for shifting the same.
11	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Perceptible odour was observed near cooling tower at MEE area. During inspection, water samples collected from the Cooling tower.
12	The industry shall maintain proper housekeeping within the premises.	Maintained
13	The industry shall revalidate the Bank	They submitted BG of Rs.

	Guarantee before its expiry from time to time till further orders from the Board.	8,00,000/- with BG No.3326IGP001587622 dt:10.06.2022 with the validity period upto 10.06.2023.

Under Air Act

Sl. No	Direction	Compliance Status
1.	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	The industry has provided vent condensers and Breather valves for bulk solvent storage tanks.
2.	The industry shall provide odour suppresent mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.	Complied.
3.	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	Provided
4.	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	Provided
5.	The industry shall carryout leak detection and repair (LDAR) to assess the solvent losses and based on the studying the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	Complied

II. Non-Compliances observed:

Sl. No	Direction	Status
1	The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.	The industry has provided 9x30 KL closed HDPE tanks for storage of HTDS effluents and connected its vent to Scrubber. But, during inspection observed that caps of 2 Nos. tanks are in open condition. This may cause escape of VOCs. They provided PIION system in this area.
2	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.	The industry has provided 3 Nos. of two stage scrubbers with online pH meters and activated char coal bed followed by sub cooler condensers to control process emissions and maintaining records. During inspection, perceptible odour was observed near scrubber areas. This may be due to leakages of VOCs. The pH meter of production block – 3 is not in working condition.
3.	The industry shall provide online VOC analyzer and connect the same to Board's website.	MEE system and ETP area existing at a distance of about 150 mtrs and production block is existing between these sytems. They provided VOC meter near Biological ETP area and same is connected to Boards website. During inspection, working condition

		of the VOC meter was monitored by placing marker at receiver point of the VOC. But, it is showing constant Zero value and not fluctuating. Hence, it is not in working condition.

6. **WHEREAS ,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.
    4. TSPCB shall further direct M/s. Hazelo Labs Pvt. Ltd.;
        - The unit shall augment MEE and RO, so as to achieve ZLD system.
        - To segregate High TDS and Low TDS effluent and to install online flow-meters at inlet and outlet.
        - The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.
        - To carry Leak Detection and Repair (LDAR) program to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises.
        - To ensure that hazardous wastes shall be disposed within 90 days from the date of generation and shall maintain proper records.

7. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 03.12.2022 The industry representative clarified that, caps provided to HTDS collection tanks are rectified immediately after inspection of the Board Officials., pH meter for production block-III is in operation, VOC meter is also in working condition. They have provided all air & water pollution control systems. They informed that, they are using ground water for cooling tower and no odour problems. They have taken the following measures to control odour nuisance and achieved complete ZLD system:

    1. <u>For control of air pollution and odour control:</u>

    i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
    ii. Provided sub cooler condensers connected to scrubbers followed by Charcoal bed for production blocks, HTDS collection tank, ATFD to control VOC emissions.
    iii. Provided vent condensers to solvent storage tanks.
    iv. Provided PIION liquid at effluent treatment area to control VOCs.
    v. Provided online VOC analyzer and connected the same to the TSPCB server.
    vi. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

2. ZLD system to treat the effluents:

i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
ii. Segregating the HTDS & LTDS effluents and provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
iii. Provided online TDS meter and connected to TSPCB server.
iv. Provided shed for storage of drums.
v. Provided IP camera at main gate and connected to TSPCB server.

8. **WHEREAS,** during the meeting, the committee noted the non-compliance observed on earlier directions dt 14.07.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue certain directions to your industry to comply with.

9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following directions to your industry to comply with:**

1. The industry shall comply with the directions issued vide order dt:14.07.2022.
2. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
3. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
4. The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

10. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Optimus Drugs (P) Ltd.,
Dhothigudem Village,
Pochampally Mandal,
Yadadri Bhuvanagiri District.
Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(89)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-44/TSPCB/TF/HO/2022- 377 **Dt:06.12.2022.**

DESPATCH NO:
DATE: 06 DEC 2022

Sub : TSPCB – **M/s. Optimus Drugs (P) Ltd., Sy.No. 239 & 240, Dhothigdem (V), Pochampally (M), Yadadri Bhuvanagiri District.** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture Bank Guarantee of Rs.2.0 Lakhs** – Reg.

Ref : 1. The industry has submitted BG of Rs. 8 lakhs valid upto 10.06.2023.
2. Task Force Committee meeting held on 03.12.2022.

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The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Optimus Drugs (P) Ltd., Sy.No. 239 & 240, Dhothigdem (V), Pochampally (M), Yadadri Bhuvanagiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs.2.0 Lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the industry to re-validate the BG and also to the Bank authorities to forfeit Bank Guarantee amount i.e., Rs.2.0 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

ANNEXURE-IX

(90)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-50/TSPCB/TF/HO/2022- 1374 **Dt:06.12.2022**

DESPATCH NO: 06 DEC 2022

Sub: TSPCB – **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

Ref :
1. CFO&HWA Order dt.29.06.2020 with a validity upto 31.12.2022.
2. Closure Order No.NLG-54/TSPCB/TF/HO/2017-2131 & 2132, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017-161, Dt: 26.04.2022.
4. Industry's Letter dated: 22.07.2022.
5. Inspection of the industry by PCB Officials on 27.08.2022 &21.09.2022.
6. Hearing held on 30.09.2022.
7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
8. Inspection of the industry by PCB officials on 18.11.2022.
9. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District and engaged in Bulk drugs & Intermediates manufacturing unit.
2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period up to 31.12.2022.
3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 26.04.2022 for a period of Three months with certain directions to comply.
5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 22.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.
6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 27.08.2022& 21.09.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 vide reference 6th cited.
7. **WHEREAS,** vide reference 7th cited, the RO, Nalgonda Officials inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.26.04.2022 and details are as follows:

I. Compliances observed:

Under Water Act:

S. No	Direction	Compliance Status
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--
2.	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and	The industry has provided ZLD system consisting of collection tank and neutralization tank, settling tank, filter press, Above ground level storage tanks, Stripper (40 KLD), 3 stage MEE (40 KLD), ATFD (7.5

	treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	kL/hr) and RO plant – 40 KLD & Biological ETP. During the inspection, ZLD system was under operation.
3.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	The industry has rain water collector tank of capacity 2 X 25 KL.
4.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection no discharges were observed.
5.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry has provided separate shed for storage of drums.
6.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry has stored HW under shed.
7.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided digital flow meters for HTDS, LTDS, RO permeate & TDS meter and connected to board server.
8.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied
9.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	Complied
10.	The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.	Complied

Non-Compliances observed:

S. No	Direction	Status
1	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to Production Block – 1, Production Block – 2 and MEE on

		21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to Production Block – 1 is having high TDS (10591 mg/ltr) and COD (710 mg/ltr) values. And the sample in the Cooling tower attached to Production Block – 2 is also having high TDS (3256 mg/ltr). And, also the sample in the Cooling tower attached to MEE is also having high TDS (6458 mg/ltr) and COD (1330 mg/ltr) values. During inspection on 18.11.2022, pungent odour was observed near MEE cooling tower area.
2	The industry shall maintain proper housekeeping within the premises.	Housing keeping needs to improve.

8. **WHEREAS,** the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

9. **WHEREAS,** vide reference 8th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative attended the meeting and clarified that they installed new MEE system (Stripper, MEE&ATFD), new ETP and additional RO system to treat the effluents. They further informed that have provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, HTDS collection tank & ATFD and improved housekeeping within the premises. Now, the industry using treated water from RO system for cooling tower and thereby no odour problems from the cooling tower area. They have also taken the following measures to control odour nuisance and achieved complete ZLD system:

    1. <u>For control of air pollution and odour control:</u>

    i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
    ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks, HTDS collection tank& ATFD.
    iii. Provided online VOC analyzer and connected the same to the TSPCB server.
    iv. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

    2. <u>ZLD system to treat the effluents:</u>

    i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
    ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
    iii. Provided online TDS meter and connected to TSPCB server.
    iv. Provided shed for drums storage.
    v. Provided IP camera at main gate and connected to TSPCB server.

10. **WHEREAS,** During the Meeting, the committee noted the non-compliance observed on earlier TSPCB directions dt 26.04.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions including CPCB directions and Forfeiture of Bank Guarantee of Rs. 2.0 Lakhs, for few non-compliances as observed in earlier Board directions dt.26.04.2022.

11. **WHEREAS,** after careful consideration of the material facts of the case, **the Board is hereby issues Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with following directions to comply with:**

1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
2. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and shall submit the consolidated records to the Regional Office, Nalgonda every month along with invoice copies of the starting raw materials outsourced.
4. The industry shall continue to segregate the effluents into HTDS and LTDS.
5. The industry shall regularly operate the New ZLD system for treatment of effluents. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
6. The industry shall install & maintain online TDS meter for HTDS effluent generation and connect the same to TSPCB server.
7. The industry shall connect & maintain the IP camera provided to the LTDS effluents digital flow meter to the TSPCB server.
8. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.
9. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.
10. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
11. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
12. The industry shall continuously operate the online monitoring system provided to the HTDS, LTDS & RO permeate as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
13. The industry shall provide & maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
14. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.
15. The industry shall not use effluents or any waste water in cooling towers and shall check the quality of the cooling circulation water regularly.

16. The industry shall maintain proper housekeeping within the premises.

17. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.

18. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.

19. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.

12. **WHEREAS,** the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.

13. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice. to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Brundavan Laboratories (P) Ltd.,
Yellagiri (V), Choutuppal (M),
Yadadri Bhauangiri District.

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(95)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-50/TSPCB/TF/HO/2022- 1375 **Dt:06.12.2022**

DISPATCH NO: 06 DEC 2022

Sub: TSPCB – **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District** – Air (Prevention and control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

Ref :
1. CFO&HWA Order dt.29.06.2020 with a validity upto 31.12.2022.
2. Closure Order No.NLG-54/TSPCB/TF/HO/2017-2131 & 2132, dt.02.03.2022.
3. Temporary Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017-161, Dt: 26.04.2022.
4. Industry's Letter dated: 22.07.2022.
5. Inspection of the industry by PCB Officials on 27.08.2022 &21.09.2022.
6. Hearing held on 30.09.2022.
7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
8. Inspection of the industry by PCB officials on 18.11.2022.
9. Hearing held on 03.12.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District and engaged in Bulk drugs & Intermediates manufacturing unit.
2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period up to 31.12.2022.
3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
4. **WERHEAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 26.04.2022 for a period of Three months with certain directions to comply.
5. **WERHEAS,** vide reference 4th cited, the industry vide letter dated 22.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.
6. **WHEREAS,** vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 27.08.2022& 21.09.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 vide reference 6th cited.
7. **WHEREAS,** vide reference 7th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadaiah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.
8. **WHEREAS,** vide reference 8th cited, the RO, Nalgonda Officials again inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.26.04.2022 and details are as follows:

1. Compliances observed:

Under Air Act:

S. No	Direction	Compliance Status
1.	The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.	Complied

2.	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	The industry has provided double stage scrubber followed by Activated charcoal bed for production block A and 3 Nos of single stage scrubbers at vent of HCL tank, vents of centrifuges at production block-A, vents of centrifuges at production block-B. The industry has provided double stage scrubber at MEE area (Vent of ATFD, vent of HTDS collection tank) and also provided activated char coal bed.
3.	The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.	Complied. The Board officials collected the VOC day average readings for the month of August'2022. The values are in the range of 0.00 to 1.83 PPM. The Board officials collected the VOC day average readings for the month of 18.10.2022 to 19.11.2022' 2022. The values are in the range of 0.00 to 5.89 PPM.
4.	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided
5.	The industry shall identify the solvent centrifuge and connect to condensers to control the emissions within one month.	Complied
6.	The industry shall install / maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.	The industry has provided activated charcoal bed to the scrubber at MEE area.
7.	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of June'2021.

Non-Compliances observed:

S. No	Direction	Status
1.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to Production Block – 1, Production Block – 2 and MEE on 21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to Production Block – 1 is having high TDS (10591 mg/ltr) and COD (710 mg/ltr) values. And the sample in the Cooling tower attached to Production Block – 2 is also having high TDS (3256 mg/ltr). And, also the sample in the Cooling tower attached to MEE is also having high TDS (6458 mg/ltr) and COD (1330 mg/ltr) values. During inspection on 18.11.2022, pungent odour was observed near MEE cooling tower area.
2.	The industry shall maintain proper housekeeping within the premises.	Housing keeping needs to improve.

9. **WHEREAS ,** The CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

    1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
    2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
    3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

10. **WHEREAS,** vide reference 9th cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative attended the meeting and clarified that they installed new MEE system (Stripper, MEE&ATFD), new ETP and additional RO system to treat the effluents. They further informed that have provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, HTDS collection tank & ATFD and improved housekeeping within the premises. Now, the industry using treated water from RO system for cooling tower and thereby no odour problems from the cooling tower area. They have also taken the following measures to control odour nuisance and achieved complete ZLD system:

    1. **<u>For control of air pollution and odour control:</u>**

        i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.

        ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks, HTDS collection tank& ATFD.

        iii. Provided online VOC analyzer and connected the same to the TSPCB server.

        iv. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

    2. **<u>ZLD system to treat the effluents:</u>**

        i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.

        ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.

        iii. Provided online TDS meter and connected to TSPCB server.

        iv. Provided shed for drums storage.

        v. Provided IP camera at main gate and connected to TSPCB server.

11. **WHEREAS,** during the meeting, the Committee noted the non-compliance observed on earlier directions dt 26.07.2022 issued by TSPCB, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

12. **WHEREAS,** after careful consideration of the material facts of the case, the Board is hereby issues **Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months** with following directions to comply with:

    1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**

2. The industry shall take all odour control measures and operate the same regularly to avoid odour nuisance to the surrounding environment.
3. The industry shall provide & maintain dome with suction hood followed by double stage scrubber with online pH meter to the HTDS effluent storage tanks to control the odour nuisance.
4. The industry shall install & maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system connected to HTDS collection tank so as to arrest the VOCs.
5. The industry shall install & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.
6. The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
7. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
8. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.
9. The industry shall provide & maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
10. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
11. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
12. The industry shall not cause any air pollution to the surrounding area.

13. The TSSPDCL, Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.
14. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Brundavan Laboratories (P) Ltd.,
Yellagiri (V), Choutuppal (M),
Yadadri Bhauangiri District.

Copy to:

1. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer

(99)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-50/TSPCB/TF/HO/2022 - 1373 **Dt:06.12.2022**

Sub : TSPCB – **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Restoration of Power Supply for a period of Six Months – Orders Issued** – Reg.

Ref :
1. Order No.NLG-50/TSPCB/TF/HO/2017 dt:26.04.2022.
2. Hearing held on 30.09.2022& 03.12.2022.
3. Order No.NLG-50/TSPCB/ TF/HO/2022 dt.06.12.2022.

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In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL to restore the power supply for a period of Three Months to **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 30.09.2022 & 03.12.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board has issued extension of temporary revocation of closure orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply to **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District- for a period of Six Months** from the date of this order for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

(100)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG-54/TSPCB/TF/HO/2022- 1376 **Dt:06.12.2022.**

DESPATCH NO: DT: 06 DEC 2022

Sub : TSPCB – **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture Bank Guarantee of Rs.2.0 Lakhs** – Reg.

Ref :
1. The industry has submitted BG of Rs.4.0 Lakhs on 28.07.2022 which is valid up to 13.05.2023.
2. Task Force Committee meeting held on 03.12.2022.

* * * * *

The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District** was reviewed in the Task Force Committee meeting held on 03.12.2022 After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs. 2.0 lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the Bank authorities to forfeit Bank Guarantee amount Rs.2.0 Lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer

ANNEXURE-X

(101)

TSPCB – Study to determine the extent of damage of soil at Dothigudem (V), Pochampally (M) & Yellagiri (V), Choutuppal (M) of Yadadri Bhuvanagiri District and remedial measures for effective crop growth - Requested for proposals with estimate time lines and conditions - Reg.

From : E PRASANNA RANI <see-uh4-tspcb@telangana.gov.in> Wed, Dec 07, 2022 01:19 PM

Subject : TSPCB – Study to determine the extent of damage of soil at Dothigudem (V), Pochampally (M) & Yellagiri (V), Choutuppal (M) of Yadadri Bhuvanagiri District and remedial measures for effective crop growth - Requested for proposals with estimate time lines and conditions - Reg.

To : regrpjtsau@gmail.com, dr pjtsau <dr.pjtsau@gmail.com>

Cc : B. Raghu <cee-tspcb@telangana.gov.in>, VADAPALLI RAVI SHANKAR <ee2-uh3-tspcb@telangana.gov.in>

Registrar / Sir,

It is to submit that the Central Pollution Control Board officials have inspected the industries located at Dothigudem (V), Pochampally (M) & Yellagiri (V), Choutuppal (M) of Yadadri Bhuvanagiri District & its surrounding areas and observed that the soil in the area is contaminated at various places due to the pollution caused by the industries.

In this regard, Telangana State Pollution Control Board has proposed a time bound study to determine the extent of damage of soil in the industries at Dothigudem (V), Pochampally (M) & Yellagiri (V), Choutuppal (M) of Yadadri Bhuvanagiri District & its surrounding and also suitable remedial measures for effective crop growth.

The List of industries located at Dothigudem (V), Pochampally (M) & Yellagiri (V), Choutuppal (M) of Yadadri Bhuvanagiri District are:-

1. M/s.Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District.
2. M/s.VJ Sai Chem, Dothigudem (V), Pochampally (M) Yadadri Bhuvanagiri District.
3. M/s.Chemic Life Sciences (P) Ltd., Dothigudem (V), Pochampally (M) Yadadri Bhuvanagiri District.
4. SVR Laboratories (P) Ltd., Dothigudem (V), Pochampally (M) Yadadri Bhuvanagiri District.
5. Ravoos Laboratories Ltd., Dothigudem (V), Pochampally (M) Yadadri Bhuvanagiri District.
6. M/s.Archimedis Laboratories (P) Ltd., Dothigudem (V), Pochampally (M) Yadadri Bhuvanagiri District.
7. M/s.Optimum Drugs (P) Ltd., Dothigudem (V), Pochampally (M) Yadadri Bhuvanagiri District.
8. M/s.Hazelo Lab (P) Ltd., Dothigudem (V), Pochampally (M) Yadadri Bhuvanagiri District

The study shall include the following:-

1. Collection of soil samples within the industry and its surrounding areas to assess

the contamination.

2. Identification of source of contamination of the soil.
3. Remediation measures for contaminated soils for effective crop growth.
4. Suitable measures to arrest the seepages from the industries.
   a. Industry-wise measures
   b. Measures for common areas i.e., surrounding of industries
5. Any other suggestions to avoid such future contamination of the soil.

In view of the above, you are requested to submit the proposals along with financial estimates, time lines and conditions within one week so as to enable the Board to take further action.

--
With regards,

E. Prasanna Rani
Senior Environmental Engineer
Unit IV

Item No.04:

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ANNEXURE -XI

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 97 of 2021 (SZ)
(Through Video Conference)

IN THE MATTER OF:

Ravula Lingaswamy Yadari Bhuvanagiri District

...Applicant(s)

With

Union of India and Ors.

...Respondent(s)

Date of hearing: 31.10.2022.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Sravan Kumar

For Respondent(s): Mr. Era Meyappan for R1.
Ms. Renuka Devi for Ms. H. Yasmeen Ali for R2, R4 and R5.
Ms. Dayana for Mr. T. Sai Krishnan for R3.
Mr. K.S. Viswanathan for R6.
Ms. N. Nathami for CPCB.

ORDER

1. .The Central Pollution Control Board (CPCB) had filed an independent report dated 24.08.2022. The said report has specifically found that the mechanisms provided by the unit to control the odour and other pollution alleged are not in place and even if they are fixed, they have been

tampered with to give correct readings which is a serious offence. The CPCB has also given the methodology to be adopted for the purpose of resolving the odour and other pollutions. The CPCB has finally requested the Telangana State Pollution Control Board (TSPCB) to direct all the Pharmaceutical industries in the area to submit the time bound action plan for removal of contaminated sediments/soil and control of VOC emission in ambient air as well as adequate pollution control measures to achieve ZLD. The Telangana State Pollution Control Board (TSPCB) was also directed to periodically review their action plan and monitor the VOC in the area to ensure the effective implementation.

2. Despite the fact that the above report with the said direction was filed as early as on 24.08.2022, the Telangana State Pollution Control Board (TSPCB) has not taken any action till today. They do not even seem to have visited the above area.

3. With regret, we have to record that the Telangana State Pollution Control Board (TSPCB) has not been discharging their duty as has been expected from them. We are now constrained to issue direction to the Chairman, Telangana State Pollution Control Board (TSPCB) to look into the issue at the earliest and appropriately give directions to the Board to personally visit the industrial area referred above and implement the directions given by the CPCB in this regard and also assess the compensation for the alleged deliberate violations found in the report.

(105)

4. The Telangana State Pollution Control Board (TSPCB) also has to ensure that these industries maintain the Ambient Air Quality (AAQ) and have adequate control measures to achieve the ZLD. When these Pharmaceutical industries are capable of achieving the ZLD, why no action has been taken by the Telangana State Pollution Control Board (TSPCB) for such violations till today has also to be reported.

5. The Learned Counsel for the 6th respondent seeks time to respond to the report of the Central Pollution Control Board (CPCB). While doing so let the 6th respondent comply with the directions of the Central Pollution Control Board (CPCB).

6. Post the matter on 09.12.2022.

.....J.M.
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No.97/2021 (SZ),
31st October, 2022. (AD)